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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 336 OF 2023

IN THE MATTER OF:

PANKAJ SRIVASTAVA ... APPLICANT

VERSUS

BIRLA CARBON INDIA PRIVATE LIMITED ... RESPONDENT

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Vanita Bhargava

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ADVOCATES FOR THE RESPONDENT
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NEW DELHI

DATED: 28.11.2023

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 336 OF 2023

IN THE MATTER OF:

PANKAJ SRIVASTAVA ... APPLICANT

VERSUS

BIRLA CARBON INDIA PRIVATE LIMITED ... RESPONDENT

ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT IN RESPONSE TO JOINT COMMITTEE REPORT DATED 11 AUGUST 2023

I, Varun Sabarwal, son of Shri Tarachand Sabarwal, aged about 49 years, resident of A2, Staff Colony, Birla Carbon, Murdhwa Mode, Renukoot, District Sonebhadra, Pin: 231217, Uttar Pradesh, presently at New Delhi do hereby solemnly affirm and state as hereunder:-

1. That I am the authorized signatory of the Respondent Company in the above-mentioned matter and I am well aware of the facts and circumstances of the case to the best of my personal knowledge and belief. I am therefore competent and authorized to affirm the present affidavit on behalf of the Respondent Company.

Varun Sabarwal

NOTARY
SUSHMA GUPTA
Regd. No. 19915
Expiry Date
21-02-2025
Approved by Govt. of India

2. That the Answering Respondent is filing the present affidavit in response to the Joint Committee report dated 11 August 2023 and in pursuance to the liberty granted by this Hon'ble Tribunal vide its order dated 9 October 2023. That the contents of the Reply Affidavit by the Respondent filed on 4 September 2023 may be read as part and parcel of the present affidavit and the contents thereof are not repeated herein for the sake of brevity.

3. It is submitted that the Joint Committee has specifically noted in its report that the Respondent is complying with the ZLD conditions; has eliminated any leakages through the boundary wall near ETP and installed a CCTV camera at the spot for continuance surveillance

4. The limited issue before this Hon'ble Tribunal is whether there was any alleged violation from 22 January 2021 to 2 March 2021 and whether any environment compensation has to be imposed for the said period of 40 days instead of the environment compensation imposed for 4 days from 9 February 2021 to 12 February 2021.

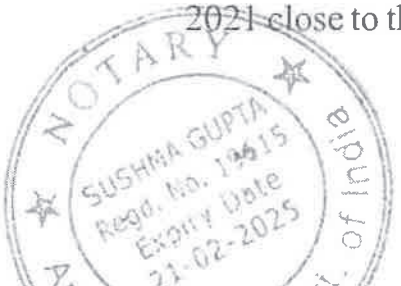
5. It is respectfully submitted that the facts stated and submissions made hereinbelow clearly establish that:

(i) on 22 January 2021, no water sample was taken as per the prescribed procedure enshrined in Rule 6 of the Environment Protection Rules, 1986;

(ii) It is pertinent to note that based on only visual observations Show Cause Notice was issued and no photograph was taken by any visiting officials who were visiting the plant premises (to support their allegation of effluent discharge into the drain and also whether the same was beyond the parameters prescribed).

(iii) the laboratory analysis report of outlet of ETP by CPCB in relation to the inspection conducted by Scientists from the Banaras Hindu University on 17 January 2021 just four days prior to the date of alleged discharge i.e. 22 January 2021, shows there was no effluent discharge into the drain. Moreover, it is reiterated that Respondent is ZLD unit since 2011, and submitting annual compliance report regularly.

(iv) the monthly test reports of upstream and downstream of the drain/nalla from independent recognized laboratory done on 26 December 2020, 30 January 2021, 27 February 2021 and 29 March 2021 close to the date of alleged discharge i.e 22 January 2021 shows



there was no contamination from industrial effluent and all parameters were within normal range.

(v) the Respondent had filed self-compliance reports with UPPCB to show compliance with CTO conditions. The test reports of waste water from ETP outlet and STP outlet for period just prior to 22 January 2021 shows all parameters were within prescribed limit.

(vi) the contemporary reports of the period close to 22 January 2021 showing compliance by the Respondent shows that there is no possibility of any untreated effluent discharge in the drain. It is reiterated that the apprehension of the officials was based on a visual observation is set to a nought by the contemporary reports mentioned above.

(vii) the aforesaid facts were explained to UPPCB officials on 14 April 2021 and 30 June 2022. Thereafter, the Regional officer of UPPCB again inspected the plant on 23 August 2022. The Respondent had a personal hearing with the Chief Environment Officer, UPPCB on 22 September 2022 and explained why there was no discharge on 22 January 2021. The same was minuted in letter of Respondent dated 7 October 2022. Based on the representations made from 2 March 2021 till date, inspections conducted from time to time where it was

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noted we were in compliance, submissions made during the personal hearing [followed by written submission] and only after careful consideration of the aforesaid, that Chief Environment Officer reevaluated the environmental compensation.

6. The detail facts and submissions hereinbelow would establish that there was no discharge of effluent in the drain before, on or after 22 January 2021:

(a) That the Unit, which is a ZLD unit since 2011, has been submitting an annual environmental statement and compliance report to UPPCB pursuant to its Consent to Operate dated 30 January 2019. Pertinently, the Compliance Report was signed by the Applicant in the present matter, in his official capacity during his employment in the Safety Health and Environment Department of the Respondent till July 2021. No violations have been noted in the said reports.

(b) That prior to 22 January 2021, Respondent had submitted its compliance report to UPPCB on 9 January 2021, along with (i) the test reports of waste water from ETP outlet and STP outlet

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on 28 October 2020 and 29 October 2020 showing that all the parameters were within the prescribed limits.; (ii) monthly meter reading of ETP/STP. Copy of the compliance report dated 9 January 2021 is annexed hereto and marked as **ANNEXURE R-1/1**.

(c) That the CPCB had issued an Industry Inspection Report (Food, Dairy Beverages/ Chemical/ Others). ("**CPCB Report**") on the basis of an inspection carried out by scientists of Banaras Hindu University on 17 January 2021, just four days prior to the date of alleged discharge i.e., 22 January 2021.

Pertinently, the CPCB Report specifically records that there was no discharge of effluents and the quality of the treated effluent at outlet of ETP was within the parameters prescribed in the CTO. Further, the Compliance Status is clearly mentioned as "Comply" on the basis of Discharge norms and the Other Observations of the report, for the heading "Any Discharge/ Bypass evident" states "No". The report has photographs of the various locations of the Respondent.

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This makes it clear that even up till four days prior to 22 January 2021, no discharge was found by the CPCB on the basis of the

inspection conducted by expert scientists from Banaras Hindu University. A copy of the CPCB Report dated 17 January 2021 is annexed herewith and marked as **ANNEXURE R-1/2**.

(d) That on 22 January 2021 some observations were made by the visiting officials based on noticing some coloured effluent but no sample was collected on the said date. Therefore it cannot be assumed that the effluent noticed was beyond parameters only based on colour especially when CPCB Report dated 17 January 2021 found Respondent to be compliant just 4 days prior which can be demonstrated by the monthly test report as stated earlier. It is humbly submitted that in any event the Respondent can be said to be in violation only if the procedure prescribed under Rule 6 of the Environment Protection Rules, 1986 or Rule 30 of the Water (Prevention and Control of Pollution) Rules, 1975 was followed and a sample is taken by the officials in the manner prescribed and after complying with the requirements provided in Rule 6 and 8 of Environment Protection Rules.

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(e) The Oversight Committee appointed by this Hon'ble Tribunal in O.A No. 164/2018 in *Re: Ashwani Kumar Dubey versus Union of India and Ors.* had submitted a quarterly compliance report dated 27 November 2020 regarding the inspection done on 2 to 5 November 2020 which shows there was no observation of any non-compliances by the Respondent. Copy of the compliance report dated 27 November 2020 of oversight committee appointed by this Hon'ble Tribunal in OA 164/2018 is annexed hereto and marked as **ANNEXURE R-1/3.**

(f) There is no drain constructed between plant & Nalla. There is a permanent wall between the plant and the Nalla for preventing any contamination to Nalla from the plant. It may also be noted that the monthly test reports of water in upstream & downstream of nalla on monthly basis from independent government recognized laboratory on 26 December 2020, 30 January 2021, 27 February 2021, 29 March 2021 show that there was no contamination from the industry to the nalla and all the parameters were within the prescribed values. A copy of the water testing reports conducted by Envirochem Research & Test Labs Pvt. Ltd., an approved environmental laboratory

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from the MoEFCC is annexed herewith and marked as **ANNEXURE R-1/4.**

7. In view of the aforesaid, the Respondent duly satisfied the UPPCB by way of the explanations in the following correspondence and by placing relevant documents and reports, in response to the Show Cause Notice dated 24 March 2021, on account of which the compensation was reevaluated:

(a) Reply dated 14 April 2021 denying that any effluent was being discharged outside the factory premises on 22 January 2021, and there were only certain minor observations relating to plant housekeeping. (*Annexed at Page 31-37 of the Reply Affidavit)*

(b) Letter dated 30 June 2022 along with (i) geo-tagged photographs of the area (ii) statement of consumption of recycled water showing reduced intake of fresh water for process and domestic purpose (iii) flow water chart alongwith photographs of zero water discharge system (iv) plant visit report dated 9 February 2021 of CPCB being alongwith the Regional Officer of UPPCB. Copy of letter dated 30 June 2022 of the Respondent is annexed herewith and marked as **ANNEXURE R-1/5**.

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(c) UPPCB, in light of the representations made by the Respondent conducted an onsite inspection on 23 August 2022 and noted that a walkway had been constructed near the boundary of the industrial premises to monitor that the industrial effluent is not being disposed outside the premises and status of waste effluent is maintained and CCTV cameras have been installed.

(d) Personal hearing was given to the Respondent by the Chief Environment Officer, UPPCB on 22 September 2022 wherein it was pointed out that (i) the ZLD plant was strengthened after the observation of CPCB on 9 February 2021 and completed on 12 February 2021. (ii) the geotagged image of the boundary wall taken on 12 February 2021 shows the area dry and clean. (iii) Installation of the ZLD system with lamella clarifier which is recycling 100% of effluent water, reducing use of fresh water. Electromagnetic flow meters have been installed for recycled water and online real time data is transmitted to CPCB which includes quantity and quality of recycled water. (iv) CPCB Report dated 17 January 2021 showing compliance by the Respondent. Additionally, the following documents were

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handed over to the Chief Environment Officer (i) Water testing reports of upstream and downstream of nalla of 26 December 2020, 30 January 2021, 27 February 2021 and 29 March 2021; (ii) Detailed scheme of waste water treatment & recycle system installed in the Respondent; (iii) Copy of Logbook containing quantity & quality of recycled water for the period starting from 17 January 2021 to 21 April 2021. Copy of the letter dated 7 October 2022 of the Respondent referencing the meeting of 22 September 2022 is annexed herewith and marked as **ANNEXURE R-1/6.**

8. That it is only after carefully examining the representations made by the Respondent that the Chief Environment Officer, vide order dated 29 November 2022 chose to reevaluate environment compensation.. This was paid on 10 December 2022.

9. It is submitted that no substantial instance of pollution causing severe permanent or temporary harm to the environment or living being has been caused due to the activities of the Respondent Unit. A minor infraction of some carbon accumulation had occurred due to plant floor and washing activities which was removed in the fastest possible time and the Respondent Unit has paid

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compensation for the same. There is no sample or evidence to show there was any untreated discharge during any period and in fact contemporary reports show unit was compliant. The allegation in show cause notice was made on visual observation.

10. In view of the aforesaid, it is humbly submitted that the aforesaid OA 336/2023 may be disposed off.

DEPONENT

VERIFICATION

I, the deponent above named do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at _____ on this the 28 NOV day of November, 2023.

DEPONENT

NOTARY SUSHMA GUPTA Regd. No. 10415 Validity Date 23-02-2025 Approved by Govt. of India

ATTESTED

NOTARY PUBLIC
NCT DELHI

28 NOV 2023

290 **ANNEXURE R-1/1**

BC/ (UPPCL):2020-2021: 288
Jan 9, 2021

The Member Secretary
U.P. Pollution Control Board
PICUP Bhawan
Gomati Nagar, Lucknow (U.P.)

Sub: Compliance of Consent conditions.

Dear Sir,

Please find enclosed following documents:-

1. Recorded readings of Flow Meter for receipt of Water for the month of Dec'2020.
2. Recorded readings of V-Notch installed at the inlet of Settling Pond for the month of Dec'2020.
3. Test Report of Ambient Air for the month of Dec'2020.
4. Test Report of Flue Gas Emission for the month of Dec'2020.
5. Test Report of Waste water for the month of Dec'2020.
6. Energy meter reading of ETPs for the month of Dec'2020.

Thanking you,

Yours faithfully
For Birla Carbon India Private Limited
Unit: Renukoot

Pankaj Srivastava

(Pankaj Srivastava)
Authorized Signatory

Encl: as above

cc: Regional Officer,
U.P. Pollution Control Board,
House No.162, Uttar Mohal,
Near Chandi Hotel,
Robertsganj
Dist. Sonebhadra (U.P.) 231 216

cc: Regional Officer,
Central Pollution Control Board,
Parivesh Bhavan, CBD Cum Office Complex,
East Arjun Nagar, Delhi-110032

cc: Regional Officer,
Central Pollution Control Board,
Picup Bhawan,
Ground Floor, Gomati Nagar,
Luknow (U.P.)

Cc : Head (HR)/Production/Despatch

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WATER METER READING FOR December'2020

Date	Water Meter Reading
01. 12.20	2967620.00
02. 12.20	2969920.00
03. 12.20	2972560.00
04. 12.20	2974890.00
05. 12.20	2977410.00
06. 12.20	
07. 12.20	2982340.00
08. 12.20	2984730.00
09. 12.20	2986880.00
10. 12.20	2989040.00
11. 12.20	2991480.00
12. 12.20	2994050.00
13. 12.20	
14. 12.20	2998430.00
15. 12.20	3000400.00
16. 12.20	3002690.00
17. 12.20	3004820.00
18. 12.20	3007410.00
19. 12.20	3009460.00
20. 12.20	3011770.00
21. 12.20	3013790.00
22. 12.20	3016420.00
23. 12.20	3018910.00
24. 12.20	3020920.00
25. 12.20	3022880.00
26. 12.20	3024980.00
27. 12.20	3027000.00
28. 12.20	3029500.00
29 12.20	3031690.00
30 12.20	3034530.00
31 12.20	3036900.00

Total Consumption = 3039210 - 2967620 = 71590 KL

V NOTCH READING FOR December'2020

Date	Time	Water flow at the inlet of settling pond	
		Height, cm	Flow M^3/hr
01. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
02. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
03. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
04. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
05. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
06. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
07. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
08. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
09. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
10. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
11. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
12. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
13. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
14. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
15. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
16. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
17. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
18. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
19. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
20. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
21. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
22. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
23. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
24. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
25. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
26. 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
27. 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
28. 12.20	6.00	4.5	0.739
	16.00	3.5	0.395
29 12.20	6.00	4.0	0.551
	16.00	3.0	0.268
30 12.20	6.00	3.5	0.395
	16.00	2.5	0.170
31 12.20	6.00	4.0	0.551
	16.00	3.0	0.268

ECOMEN LABORATORIES PVT. LTD.

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Phone No. : (91-522) 2746282, 2745726 Telefax No.: (91 - 522) 2745726
E-mail: ravi.bhargava@gmail.com, Website: www.ecomen.in, CIN - U74210UP1989PTC010601, GSTIN : 09AAACE6076H1ZI

An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

FORMAT NO. ECO/QS/FORMAT/10

TEST REPORT NO: ECO LAB/AAQ-1/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF AMBIENT AIR*

Name of the Customer	:	**Birla Carbon India Pvt. Ltd.** **Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Date of Sampling	:	28.10.2020
Sample Collected By	:	Mr. Ashok Kumar & Mr. Maan Singh
Sampling Method	:	IS: 5182
Instrument Used	:	RDS & FDS
Location	:	Near Main Gate
Calibration Detail	:	Calibration as on 06.03.2020 Next due 05.03.2021

Sl. No.	Tests Conducted	Method	Results	NAAQ Standards as per CPCB, New Delhi, Nov. 18th, 2009
1.	$PM_{2.5}$ ($\mu g/m^3$)	Gravimetric	35.50	60
2.	PM_{10} ($\mu g/m^3$)	IS:5182 (Part-23)	86.20	100
3.	SO_2 ($\mu g/m^3$)	IS:5182 (Part-2)	13.10	80
4.	NO_2 ($\mu g/m^3$)	IS:5182 (Part-6)	24.60	80
5.	CO (mg/m^3)	IS:5182 (Part-10)	0.65	04
6.	Pb ($\mu g/m^3$)	IS:5182(Part-22)	0.035	1.0
7.	C_6H_6 ($\mu g/m^3$)	IS:5182(Part-11)	BDL	05
8.	BaP (ng/m^3)	IS:5182(Part-12)	BDL	01
9.	As (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	06
10.	Ni (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	20
11.	NH_3 ($\mu g/m^3$)	APHA 401 (Indophenol)	8.15	400
12.	O_3 ($\mu g/m^3$)	IS:5182(Part-9)	22.85	180

*The results is related only to tested item.

Note: Below Detection Limit

Analyst

Authorized Signatory
Ecomen Laboratories Pvt. Ltd.
Flat No.-8, 2nd Floor, Arif Chamber-V
Sector-H, Aliganj, Lucknow-226024
Ph.-2746282, Fax.2745726

Quality Manager

ECOMEN LABORATORIES PVT. LTD.

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E-mail: ravi.bhargava@gmail.com, Website: www.ecomen.in, CIN - U74210UP1989PTC010601, GSTIN : 09AAACE5076H1ZI
An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

FORMAT NO. ECO/QS/FORMAT/10

TEST REPORT NO: ECO LAB/AAQ-2/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF AMBIENT AIR*

Name of the Customer	:	**Birla Carbon India Pvt. Ltd.** **Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Date of Sampling	:	29.10.2020
Sample Collected By	:	Mr. Ashok Kumar & Mr. Maan Singh
Sampling Method	:	IS: 5182
Instrument Used	:	RDS & FDS
Location	:	Near Admin Building
Calibration Detail	:	Calibration as on 06.03.2020 Next due 05.03.2021

Sl. No.	Tests Conducted	Method	Results	NAAQ Standards as per CPCB, New Delhi, Nov. 18th, 2009
1.	$PM_{2.5}$ ($\mu g/m^3$)	Gravimetric	32.40	60
2.	PM_{10}($\mu g/m^3$)	IS:5182 (Part-23)	75.30	100
3.	SO_2($\mu g/m^3$)	IS:5182 (Part-2)	12.50	80
4.	NO_2($\mu g/m^3$)	IS:5182 (Part-6)	23.10	80
5.	CO (mg/m^3)	IS:5182 (Part-10)	0.35	04
6.	Pb($\mu g/m^3$)	IS:5182(Part-22)	BDL	1.0
7.	C_6H_6 ($\mu g/m^3$)	IS:5182(Part-11)	BDL	05
8.	BaP (ng/m^3)	IS:5182(Part-12)	BDL	01
9.	As (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	06
10.	Ni (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	20
11.	NH_3($\mu g/m^3$)	APHA 401 (Indophenol)	9.20	400
12.	O_3 ($\mu g/m^3$)	IS:5182(Part-9)	19.60	180

*The results is related only to tested item.

Note: Below Detection Limit

Analyst

Authorized Signatory
Ecomen Laboratories Pvt. Ltd.
Flat No.-8, 2nd Floor, Arif Chamber-V
Sector-H, Aliganj, Lucknow-226024
Ph.-2746282, Fax:2745726

Quality Manager

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E-mail: ravi.bhargava@gmail.com, Website: www.ecomen.in, CIN - U74210UP1989PTC010601, GSTIN : 09AAACE6076H1ZI

An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

FORMAT NO. ECO/QS/FORMAT/10

TEST REPORT NO: ECO LAB/AAQ-3/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF AMBIENT AIR*

Name of the Customer	:	**Birla Carbon India Pvt. Ltd.** **Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Date of Sampling	:	29.10.2020
Sample Collected By	:	Mr. Ashok Kumar & Mr. Maan Singh
Sampling Method	:	IS: 5182
Instrument Used	:	RDS & FDS
Location	:	Near Fire Pump House
Calibration Detail	:	Calibration as on 06.03.2020 Next due 05.03.2021

Sl. No.	Tests Conducted	Method	Results	NAAQ Standards as per CPCB, New Delhi, Nov. 18th, 2009
1.	$PM_{2.5}$ ($\mu g/m^3$)	Gravimetric	28.60	60
2.	PM_{10}($\mu g/m^3$)	IS:5182 (Part-23)	78.30	100
3.	SO_2($\mu g/m^3$)	IS:5182 (Part-2)	12.85	80
4.	NO_2($\mu g/m^3$)	IS:5182 (Part-6)	22.40	80
5.	CO (mg/m^3)	IS:5182 (Part-10)	0.40	04
6.	Pb($\mu g/m^3$)	IS:5182(Part-22)	0.045	1.0
7.	C_6H_6 ($\mu g/m^3$)	IS:5182(Part-11)	BDL	05
8.	BaP (ng/m^3)	IS:5182(Part-12)	BDL	01
9.	As (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	06
10.	Ni (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	20
11.	NH_3($\mu g/m^3$)	APHA 401 (Indophenol)	10.10	400
12.	O_3 ($\mu g/m^3$)	IS:5182(Part-9)	22.80	180

*The results is related only to tested item.

Note: Below Detection Limit

Analyst | Authorized Signatory | Quality Manager

Ecomen Laboratories Pvt. Ltd.
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An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

FORMAT NO. ECO/QS/FORMAT/10

TEST REPORT NO: ECO LAB/AAQ-4/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF AMBIENT AIR*

Name of the Customer	:	**Birla Carbon India Pvt. Ltd.** **Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Date of Sampling	:	28.10.2020
Sample Collected By	:	Mr. Ashok Kumar & Mr. Maan Singh
Sampling Method	:	IS: 5182
Instrument Used	:	RDS & FDS
Location	:	Near T.G-4
Calibration Detail	:	Calibration as on 06.03.2020 Next due 05.03.2021

Sl. No.	Tests Conducted	Method	Results	NAAQ Standards as per CPCB, New Delhi, Nov. 18th, 2009
1.	$PM_{2.5}$ ($\mu g/m^3$)	Gravimetric	30.10	60
2.	PM_{10}($\mu g/m^3$)	IS:5182 (Part-23)	65.80	100
3.	SO_2($\mu g/m^3$)	IS:5182 (Part-2)	13.40	80
4.	NO_2($\mu g/m^3$)	IS:5182 (Part-6)	22.65	80
5.	CO (mg/m^3)	IS:5182 (Part-10)	0.45	04
6.	Pb($\mu g/m^3$)	IS:5182(Part-22)	0.055	1.0
7.	C_6H_6 ($\mu g/m^3$)	IS:5182(Part-11)	BDL	05
8.	BaP (ng/m^3)	IS:5182(Part-12)	BDL	01
9.	As (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	06
10.	Ni (ng/m^3)	NAAQM Guideline Volume-I by CPCB	BDL	20
11.	NH_3($\mu g/m^3$)	APHA 401 (Indophenol)	10.85	400
12.	O_3 ($\mu g/m^3$)	IS:5182(Part-9)	21.20	180

*The results is related only to tested item.

Note: Below Detection Limit

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-5/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd.** **Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	27.10.2020
Source of Emission	:	**Stack Flue Gas Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	PGF Line-I
Stack Height Above the Ground Level (m)	:	-
Inside Diameter of Stack (m) (at sampling point)	:	0.9
Cross Sectional Area of Duct/Stack (m^2)	:	0.635
Ambient Temp. (°C)	:	35.0
Stack Gas Temp. (°C)	:	213.0
Exit Velocity of Gas (m/sec.)	:	7.95
Flow Rate (Nm^3/sec.)	:	3.02
Quantity of Fuel Consumption (Nm^3/hrs.)	:	5750

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration*	*Standard as per CPCB in (mg/Nm³)*
1.	Particulate Matter (PM) (mg/Nm^3)	IS:11255 (Part-1)	42.10	150.0
2.	Sulphur Dioxide (SO_2) (mg/Nm^3)	IS:11255 (Part-2)	310.50	-
3.	Nitrogen Oxides (NOx) (mg/Nm^3)	IS:11255 (Part-7)	210.80	-
4.	Carbon Monoxide (CO) (mg/Nm^3)	IS:5182(Part-10)	112.30	-
5	Hydrocarbon as Methan (CH_4) in ppm	IS:5182(Part-17)	5.55	-
6	O_2 in %	Flue Gas Analyzer	8.10	-
7	CO_2 in %	Flue Gas Analyzer	6.15	-

Note: *The results are related only to tested item.

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-1/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd. Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	27.10.2020
Source of Emission	:	**Stack Flue Gas Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	Dryer Line-I
Stack Height Above the Ground Level (m)	:	45.50
Inside Diameter of Stack (m) (at sampling point)	:	1.5
Cross Sectional Area of Duct/Stack (m^2)	:	1.77
Ambient Temp. (°C)	:	35.0
Stack Gas Temp. (°C)	:	174.0
Exit Velocity of Gas (m/sec.)	:	7.84
Flow Rate (Nm^3/sec.)	:	9.02
Quantity of Fuel Consumption (Nm^3/hrs.)	:	3000

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration*	*Standard as per CPCB in (mg/Nm^3)*
1.	Particulate Matter (PM) (mg/Nm^3)	IS:11255 (Part-1)	60.40	150.0
2.	Sulphur Dioxide (SO_2) (mg/Nm^3)	IS:11255 (Part-2)	249.10	-
3.	Nitrogen Oxides (NOx) (mg/Nm^3)	IS:11255 (Part-7)	165.30	-
4.	Carbon Monoxide (CO) (mg/Nm^3)	IS:5182(Part-10)	4.60	-
5	Hydrocarbon as Methan (CH_4) in ppm	IS:5182(Part-17)	5.55	-
6	O_2 in %	Flue Gas Analyzer	10.25	-
7	CO_2 in %	Flue Gas Analyzer	6.40	-

Note: *The results are related only to tested item.

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-2/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd. Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	27.10.2020
Source of Emission	:	**Stack Flue Gas Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	Dryer Line-II
Stack Height Above the Ground Level (m)	:	50.50
Inside Diameter of Stack (m) (at sampling point)	:	1.66
Cross Sectional Area of Duct/Stack (m^2)	:	2.16
Ambient Temp. (°C)	:	35.0
Stack Gas Temp. (°C)	:	169.0
Exit Velocity of Gas (m/sec.)	:	7.71
Flow Rate (Nm^3/sec.)	:	10.95
Quantity of Fuel Consumption (Nm^3/hrs.)	:	4500

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration*	*Standard as per CPCB in (mg/Nm^3)*
1.	Particulate Matter (PM) (mg/Nm^3)	IS:11255 (Part-1)	52.50	150.0
2.	Sulphur Dioxide (SO_2) (mg/Nm^3)	IS:11255 (Part-2)	350.10	-
3.	Nitrogen Oxides (NOx) (mg/Nm^3)	IS:11255 (Part-7)	185.80	-
4.	Carbon Monoxide (CO) (mg/Nm^3)	IS:5182(Part-10)	6.40	-
5	Hydrocarbon as Methan (CH_4) in ppm	IS:5182(Part-17)	5.35	-
6	O_2 in %	Flue Gas Analyzer	8.20	-
7	CO_2 in %	Flue Gas Analyzer	6.10	-

Note: *The results are related only to tested item.

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-3/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	: **Birla Carbon India Pvt. Ltd. Unit: Renukoot**
Address of the Customer	: Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	: IS: 11255
Instrument Used	: Stack Monitoring Kit
Sample Collected by	: Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	: 28.10.2020
Source of Emission	: **Stack Flue Gas Emission**
Calibration Detail	: Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	: M.S.
Stack Attached to	: Boiler Line-I
Stack Height Above the Ground Level (m)	: 75.0
Inside Diameter of Stack (m) (at sampling point)	: 3.5
Cross Sectional Area of Duct/Stack (m^2)	: 9.62
Ambient Temp. (°C)	: 34.0
Stack Gas Temp. (°C)	: 237.0
Exit Velocity of Gas (m/sec.)	: 8.72
Flow Rate (Nm^3/sec.)	: 47.78
Quantity of Fuel Consumption (Nm^3/hrs.)	: 31000

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration*	*Standard as per CPCB in (mg/Nm³)*
1.	Particulate Matter (PM) (mg/Nm³)	IS:11255 (Part-1)	68.50	150.0
2.	Sulphur Dioxide (SO_2) (mg/Nm³)	IS:11255 (Part-2)	675.20	-
3.	Nitrogen Oxides (NOx) (mg/Nm³)	IS:11255 (Part-7)	350.30	-
4.	Carbon Monoxide (CO) (mg/Nm³)	IS:5182(Part-10)	1.65	-
5	Hydrocarbon as Methan (CH_4) in ppm	IS:5182(Part-17)	4.50	-
6	Hydrocarbon as Non Methan in ppm	IS:5182(Part-17)	BDL	-
7	O_2 in %	Flue Gas Analyzer	4.40	-
8	CO_2 in %	Flue Gas Analyzer	12.20	-

Note: *The results are related only to tested item.

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-4/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd.** **Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	28.10.2020
Source of Emission	:	**Stack Flue Gas Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	Boiler Line-II
Stack Height Above the Ground Level (m)	:	82.0
Inside Diameter of Stack (m) (at sampling point)	:	3.5
Cross Sectional Area of Duct/Stack (m^2)	:	9.62
Ambient Temp. (°C)	:	34.0
Stack Gas Temp. (°C)	:	219.0
Exit Velocity of Gas (m/sec.)	:	8.55
Flow Rate (Nm^3/sec.)	:	48.56
Quantity of Fuel Consumption (Nm^3/hrs.)	:	50000

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration*	*Standard as per CPCB in (mg/Nm^3)*
1.	Particulate Matter (PM) (mg/Nm^3)	IS:11255 (Part-1)	58.50	150.0
2.	Sulphur Dioxide (SO_2) (mg/Nm^3)	IS:11255 (Part-2)	645.20	-
3.	Nitrogen Oxides (NOx) (mg/Nm^3)	IS:11255 (Part-7)	315.60	-
4.	Carbon Monoxide (CO) (mg/Nm^3)	IS:5182(Part-10)	2.60	-
5	Hydrocarbon as Methan (CH_4) in ppm	IS:5182(Part-17)	7.40	-
6	Hydrocarbon as Non Methan in ppm	IS:5182(Part-17)	BDL	-
7	O_2 in %	Flue Gas Analyzer	5.20	-
8	CO_2 in %	Flue Gas Analyzer	10.50	-

Note: *The results are related only to tested item.

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-6/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd. Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	27.10.2020
Source of Emission	:	**Stack Flue Gas Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	PGF Line-II
Stack Height Above the Ground Level (m)	:	-
Inside Diameter of Stack (m) (at sampling point)	:	0.9
Cross Sectional Area of Duct/Stack (m^2)	:	0.635
Ambient Temp. (°C)	:	34.0
Stack Gas Temp. (°C)	:	181.0
Exit Velocity of Gas (m/sec.)	:	7.85
Flow Rate (Nm^3/sec.)	:	3.19
Quantity of Fuel Consumption (Nm^3/hrs.)	:	4200

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration*	*Standard as per CPCB in (mg/Nm^3)*
1.	Particulate Matter (PM) (mg/Nm^3)	IS:11255 (Part-1)	51.85	150.0
2.	Sulphur Dioxide (SO_2) (mg/Nm^3)	IS:11255 (Part-2)	265.50	-
3.	Nitrogen Oxides (NOx) (mg/Nm^3)	IS:11255 (Part-7)	160.10	-
4.	Carbon Monoxide (CO) (mg/Nm^3)	IS:5182(Part-10)	112.80	-
5	Hydrocarbon as Methan (CH_4) in ppm	IS:5182(Part-17)	4.40	-
6	O_2 in %	Flue Gas Analyzer	10.10	-
7	CO_2 in %	Flue Gas Analyzer	6.30	-

Note: *The results are related only to tested item.

Analyst

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Quality Manager

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-7/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd. Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	28.10.2020
Source of Emission	:	**DG Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	DG Set -I
Capacity	:	2250 KVA
Stack Height from Ground Level (m)	:	30.0
Stack Top	:	Circular
Inside Diameter of Stack (m) (at sampling point)	:	0.500
Cross Sectional Area of Duct/Stack (m^2)	:	0.196
Ambient Air (°C)	:	34.0
Flue Gas Temperature (°C)	:	298.0
Exit Velocity of Gas (m/sec.)	:	12.45
Flow Rate (Nm^3/ sec.)	:	1.24
Type of Fuel	:	HSD
Quantity of Fuel Consumption (lit/hr)	:	450.0

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration in* mg/Nm^3 *(At 15% O_2)*	Standards as per CPCB mg/Nm^3 *(At 15% O_2)*
1.	Particulate Matter (PM)	IS:11255 (Part-1)	60.80	75
2.	Sulphur Dioxide (SO_2)	IS:11255 (Part-2)	22.50	-
3.	Oxide of Nitrogen (NOx)	IS:11255 (Part-7)	75.10	710.0
4.	Non Methane Hydrocarbon (NMHC)	By G. C.	22.70	100.0
5.	Carbon Monoxide (CO)	IS:13270	68.60	150.0
6.	Carbon Dioxide (CO_2) (%)	IS:13270:1992 Reaffirmed 2009	12.40	-
7.	Oxygen (O_2) (%)	IS:13270:1992 Reaffirmed 2009	4.65	-

Note: *The results are related only to tested item.

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FORMAT NO. ECO/QS/FORMAT/12

TEST REPORT NO: ECO LAB/Stack-8/10/20
TEST REPORT ISSUE DATE: 05.11.2020

TEST REPORT OF FLUE GAS EMISSION

Name of the Customer	:	**Birla Carbon India Pvt. Ltd. Unit: Renukoot**
Address of the Customer	:	Murdhawa Industrial Area, P.O.- Renukoot Distt.- Sonebhadra (U.P.)- 231217
Sampling Method	:	IS: 11255
Instrument Used	:	Stack Monitoring Kit
Sample Collected by	:	Mr. Ashok Kumar & Mr. Maan Singh
Date & Time of Monitoring	:	28.10.2020
Source of Emission	:	**DG Emission**
Calibration Detail	:	Calibration as on 11.03.2020 Next due 11.03.2021

Details of Stack

Material of Construction	:	M.S.
Stack Attached to	:	DG Set-II
Capacity	:	1250 KVA
Stack Height from Ground Level (m)	:	20.0
Stack Top	:	Circular
Inside Diameter of Stack (m) (at sampling point)	:	0.25
Cross Sectional Area of Duct/Stack (m^2)	:	0.049
Ambient Air (°C)	:	34.0
Flue Gas Temperature (°C)	:	289.0
Exit Velocity of Gas (m/sec.)	:	12.05
Flow Rate (Nm^3/ sec.)	:	0.31
Type of Fuel	:	HSD
Quantity of Fuel Consumption (lit/hr)	:	225.0

Sl. No.	*Tests Conducted*	Method	*Pollutant Concentration in* mg/Nm^3 *(At 15% O_2)*	Standards as per CPCB mg/Nm^3 *(At 15% O_2)*
1.	Particulate Matter (PM)	IS:11255 (Part-1)	66.10	75
2.	Sulphur Dioxide (SO_2)	IS:11255 (Part-2)	22.80	-
3.	Oxide of Nitrogen (NOx)	IS:11255 (Part-7)	76.20	710.0
4.	Non Methane Hydrocarbon (NMHC)	By G. C.	24.80	100.0
5.	Carbon Monoxide (CO)	IS:13270	82.55	150.0
6.	Carbon Dioxide (CO_2) (%)	IS:13270:1992 Reaffirmed 2009	14.20	-
7.	Oxygen (O_2) (%)	IS:13270:1992 Reaffirmed 2009	4.10	-

Note: *The results are related only to tested item.

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FORMAT NO..ECO/QS/FORMAT/07 TEST REPORT NO: ECO LAB/WW/1232/10/20
TEST REPORT ISSUE DATE: 12.11.2020

TEST REPORT OF WASTE WATER*

Name of the Customer : M/s. Birla carbon India Pvt, Ltd.
Address of the Customer : Unit: Renukoot,
Murdhawa Industrial Area,
P.O. Renukoot,
Distt: Sonebhadra, U.P.-231217

Sampling Method : APHA, 23rd Ed. 2017
Sample Collected by : Mr.Ashok
Sample Quantity : 2 Ltr.
Date of Sampling : 28.10.2020 to 29.10.2020
Packaging of Sample : Plastic Can
Date of Analysis : 30.10.2020 to 11.11.2020
Source of Sample : ETP Outlet
Sample ID Code : ELW-12504

Sl. No.	TESTS	PROTOCOL	RESULT	Limits of Detection	G.S.R 422(E)
					Desirable Limit
1.	pH	APHA, 23rd Ed. 2017, 4500H+ A+B	7.32	2-12	5.5-9.0
2.	Temperature °C	APHA, 23rd Ed. 2017, 2550 A+B	25.2	10 - 80	-
3.	Colour (Hazen unit)	APHA, 23rd Ed. 2017, 2120 B	20.0	5-100	-
4.	Odour	APHA, 23rd Ed. 2017, 2150 B	Agreeable	-	-
5.	Total Suspended Solids as TSS (mg/l)	APHA, 23rd Ed. 2017, 2540-D	30.2	5-1000	100
6.	Total Dissolved Solids as TDS (mg/l)	APHA, 23rd Ed. 2017, 2540-C	631.0	5-10,000	-
7.	Total Solids as TS (mg/l)	APHA 23rd Ed. 2017 2540-B	661.2	-	-
8.	Oil & Grease as O & G (mg/l)	APHA, 23rd Ed. 2017, 5520 A+B+D	BDL	5-600	10.0
9.	Biochemical Oxygen Demand as BOD (mg/l) 3days at 27°C	APHA, 23rd Ed. 2017, 5210 A+B	15.0	5-10000	30.0
10.	Chemical Oxygen Demand as COD (mg/l)	APHA, 23rd Ed. 2017, 5220 A+C	120.0	5-50000	250.0

*The result are related only to item tested.
BDL = Below Detection Limit

Analyst

Authorized Signatory
Ecomen Laboratories Pvt. Ltd.
Flat No.-8, 2nd Floor, Arif Chamber-V
Sector-H, Aliganj, Lucknow-226024
Ph.-2746282, Fax-2745726

Manager (Q)

ECOMEN LABORATORIES PVT. LTD.

Flat No. 8, 2nd Floor, Arif Chamber-V, Sector H, Aliganj, Lucknow - 226 024
Phone No. : (91-522) 2746282, 2745726 Telefax No.: (91 - 522) 2745726
E-mail: ravi.bhargava@gmail.com, Website: www.ecomen.in, CIN - U74210UP1989PTC010601, GSTIN : 09AAACE6079H1ZI

An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

FORMAT NO. ECO/QS/FORMAT/07 TEST REPORT NO: ECO LAB/WW/1232/10/20
TEST REPORT ISSUE DATE: 12.11.2020

TEST REPORT OF WASTE WATER*

Name of the Customer	:	M/s. Birla carbon India Pvt, Ltd.
Address of the Customer	:	Unit: Renukoot, Murdhawa Industrial Area, P.O. Renukoot, Distt: Sonebhadra, U.P.-231217
Sampling Method	:	APHA, 23rd Ed. 2017
Sample Collected by	:	Mr.Ashok
Sample Quantity	:	2 Ltr.
Date of Sampling	:	28.10.2020 to 29.10.2020
Packaging of Sample	:	Plastic Can
Date of Analysis	:	30.10.2020 to 11.11.2020
Source of Sample	:	STP Outlet
Sample ID Code	:	ELW-12505

Sl. No.	TESTS	PROTOCOL	RESULT	Limits of Detection	G.S.R 422(E)
					Desirable Limit
1.	pH	APHA, 23rd Ed. 2017, 4500H+ A+B	7.16	2-12	5.5-9.0
2.	Temperature °C	APHA, 23rd Ed. 2017, 2550 A+B	26.3	10 - 80	-
3.	Colour (Hazen unit)	APHA, 23rd Ed. 2017, 2120 B	10.0	5-100	-
4.	Odour	APHA, 23rd Ed. 2017, 2150 B	Agreeable	-	-
5.	Total Suspended Solids as TSS (mg/l)	APHA, 23rd Ed. 2017, 2540-D	20.1	5-1000	100
6.	Total Dissolved Solids as TDS (mg/l)	APHA, 23rd Ed. 2017, 2540-C	520.0	5-10,000	-
7.	Total Solids as TS (mg/l)	APHA 23rd Ed. 2017 2540-B	540.1	-	-
8.	Oil & Grease as O & G (mg/l)	APHA, 23rd Ed. 2017, 5520 A+B+D	BDL	5-600	10.0
9.	Biochemical Oxygen Demand as BOD (mg/l) 3days at 27°C	APHA, 23rd Ed. 2017, 5210 A+B	20.0	5-10000	30.0
10.	Chemical Oxygen Demand as COD (mg/l)	APHA, 23rd Ed. 2017, 5220 A+C	96.0	5-50000	250.0

*The result are related only to item tested.
BDL = Below Detection Limit

Analyst

Authorized Signatory
Ecomen Laboratories Pvt. Ltd.
Flat No.-8, 2nd Floor, Arif Chamber-V
Sector-H, Aliganj, Lucknow-226024
Ph. : 2746282, Fax: 2745726

Manager (Q)

MONTHLY METER READING OF E.T.P./S.T.P AREA

MONTH:-December- 2020

Date :- 01/01/2021

FEEDER DETAIL	PRESENT METER READING Dt-01.01.21	PREVIOUS METER READING Dt-01.12.20	DIFFERENCE (IN KWH)	ENERGY CONSUMED (IN UNIT)	REMARKS
Effluent Treatment Plant (ETP)	125410.9	124327.3	1083.6	1083.6	
Sewage Treatment Plant (STP)	357748.0	351983.6	5764.4	5764.4	

Prepared BY(J.Akhter)

Checked By (Md I.Alam)

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ANNEXURE R-1/2

INDUSTRY INSPECTION REPORT
(FOOD, DAIRY BEVERAGES / CHEMICAL / OTHERS)

A. General Section : **Date of Inspection : 17/01/2021**

1.	Unit Code	997
2.	Name of the Unit with complete Postal address	M/S SKI Carbon Black India Pvt. Ltd Formerly (HiTech. Carbon) Renukoot, Sonbhadra (Birla Carbon India Pvt. Ltd., Unit : Renukoot, Murdhwa Industrial Area) P.O. Renukoot, Dist. Sonebhadra, U.P. Pin 231217
3.	Spatial Coordinates (Latitude & Longitude) in Decimal format only	Latitude : 24 Deg. 13' 43.65"N (Centre) Longitude : 83 Deg. 02' 17.96" E (Centre)
4.	Name of the contact person with designation Telephone E-mail	Mr. Kaushal Kishore, Manager Utility, 9450161896 kaushal.kishore@adityabirla.com
5.	Date/Year of commissioning	Line-1 : July'1988, Line-2 : Jan'1994
6.	Name of SPCBs Regional Office	Regional Office, CPCB, Picup Bhavan, Gomti Nagar, Lucknow
7.	Industry Operational Status	**Operational**

B. Consent Section
(Attach valid co ies , or if ex ired then attach recent expired copies along with copy of application

8a.	**Water Consent** (Validity with date/ Expired/ Applied for renewal/ First time A lied / Never A lied)	Valid till 31.12.2023, A-1
8b.	**Air Consent** (Validity with date/ Expired/ Applied for renewal/ First time A lied / Never A lied)	Valid till 31.12.2023, A-2
8c.	**Hazardous Waste Authorization** (Validity with date/ Expired/ Applied for renewal/ First time A lied / Never A lied	Valid till 19.08.2021, A-3
8d.	**NOC from CGWA** (Validity with date/ Expired/ Applied for renewal/ First time A lied / Never A lied)	Not applicable (Using surface water)

C. General Information & Production Details

9.	Name of the Inspecting & Monitoring officials	
10.	Consented Production capacity (TPD) for each product	Carbon black production, 6100 MT/Month
11.	By products (at full capacity)	Power generation : 12 MW
12.	Manufacturing process details (Attach Process Flow chart for each Product)	Process flow sheet attached as A-4
13.	Present production status for each products	Plant running at full capacity, 6100 MT/Month
14.	By products (Actual Production)	Power generation 12 MW
15.	Raw materials consumed (Tons per Ton of product)	1.7 Ton per ton of product

C. Water Consumption Details :

NO | AEE

16a.	Total water requirement (m^3/day)	Process	750
		Washing	60
		Domestic	300
		Others (specify)	1100 (Cooling Tower, DM Plant, Boiler)
		Total	2210
16b.	Specific water Consumption (kl/unit of product)	11.05 Kl/MT	
16c.	Sources of water (Borewell/surface/others)	River Water	
16d.	Flow meter installed at borewell (Yes/ No) : Meter Reading at the time of inspection : (collect a copy of logbook of last 02 months)	NA (Using surface water)	

D. Wastewater – Generation, Treatment & Discharge

17.	Wastewater generation, (m^3/day)	As per consent	Present status (m^3/day)
	Process effluent Domestic wastewater	550 175	160 100
	Total	725	260
17a.	Specific wastewater generation (kl/ unit of product)	3.6	1.3
18.	Wastewater (effluent) Discharged, (m^3/day)	As per consent	Present status (m^3/day)
18a.	Process effluent Discharged : Domestic wastewater Discharged :	0 0	0 0
18b.	Total Effluent Discharged	0	0
19.	Specific Effluent Discharged (kl/ unit of product)	NA	
20.	Final Discharge Point of treated wastewater	NA	
21a.	Quality of total Effluent at INLET of ETP *(collect logbook of last 02 months) A-4(a)*	725	260
21b.	Quality of total Treated effluent at OUTLET of ETP *(collect logbook of last 02 months) A-4(a) A-6*	pH: 6.5-8.5, BOD: <30 Mg/l, COD: <250 Mg/l, TSS: <100Mg/l,	pH: 7.32, BOD: 20 Mg/l, COD: 130 Mg/l, TSS: 25 Mg/l,
22.	Description of Effluent Treatment facilities components with design details *(Attach Flow chart)*	ETP for Industrial Effluent, STP for Domestic Effluent **A-5**	

23.	Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986) at the time of inspection: *(Attach Analysis report) A-6*					
	Analysis report results (of collected Sample)	pH	BOD	COD	TSS	TDS
23a.	Analysis results : ETP Inlet	5.59	30	243	170	849
23b.	Analysis results : ETP Outlet	6.63	24	222	68	810
23c.	Other Consented parameters (as in CTO) :	MLSS*	MLVSS*	NA	.....NA	.....
	Analysis results : Other Consented parameters					
23d.	Compliance Status: **Comply / Non-complying** *(Based on Discharge norms)*		Comply			
23e.	Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986) **Unit's** own laboratory or through external agency/laboratory:					
24.	Unit is ZLD (Confirm with CTO) : Yes (A-1)					

		ETP Inlet effluent quality	ETP Outlet effluent quality
25a.	BOD load (kg/day) calculated at:	8.0 Kg/day	3.2 Kg/day
25b.	COD load (kg/day) calculated at:	40.0 Kg/day	20.8 Kg/day

26.	Recycled water Consumption:	260 Kl/Day in Manufacturing process, Floor washing and Cooling Tower as make up

***(Note: Apart from notified standards for each type of industry, the MLSS/MLVSS samples from aeration tank is also to be collected and analysed)**

E. Air Pollution – Emission Sources & Control

27a.	Sources of air pollution	Chimney Details	APC Equipments		Emission Quality			
			Stipulated	Provided				
	Details of D.G Set (DG sets are only for emergency Power back up at the time of break downs)		Capacity 1. 2250 KVA 2. 1250 KVA		Exhaust pipe height 1. 30 Meter 2. 20 Meter		Emission Std. Following	
27b.	Fuel Consumption		Type of fuel		Consumption		Used in	
			LSHS		40 KLD		Carbon black production	
			LDO		4 KLD		For Plant start up	

F. Details on hazardous wastes and other solid waste generation

28a.	Types of Waste Generated	Quantity generated	Storage	Disposal
	Chemical Sludge :	N-Pit Sludge : 1 MT/Annuam	Disposal : 1 MT/Annuam	
	ETP Sludge :	ETP Sludge : 1 MT/Annuam	Disposal : 1 MT/Annuam	
	Others e.g., Used oil, empty barrels etc. (specify) :	Empty barrel : 10 MT/Annuam	Disposal : 5 MT/Annuam Used oil from maintenance & process is reused : Quantity 5 MT/Annuam	
	Total Quantity :	10 MT/Annuam		10 MT/Annuam
28b.	ETP Sludge Test report :	A-7		
29a.	` Annual return (Form - 4)	Yes A-7(a)		
29b.	Common/ hazardous waste treatment Storage & Disposal Facility Manifest (Form - 10)	Yes/ No (Attach a copy)	As per – A-8	
29c.	Hazardous Waste disposal method :		Disposal through M/s Ramky Kanpur	

G. Quality of Groundwater samples collected during the inspection (Attach Analysis report)- NA

30a	**Groundwater Analysis Report-** Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012.											
	Year of Dug	**Depth (meter)**	**Colour**	**pH**	**Total Alkalinity**	**Total Hardness**	**COD**	**TDS**	**Cl⁻**	**F⁻**	**NO_3**	**SO_4**
	Permissible Limit		15	6.5-8.5	600	600		2000	1000	1.5	45	400
	Status (Comply/ Non comply):											
30b.	**Groundwater Analysis Report-** Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012.											

Sample	Parameters (all values are in mg/l)													
	As	Cd	Cr	Cu	Fe	Pb	Mn	Hg	Zn	Se	Sb	Ni	Co	V
Permissible Limit	0.05	0.01	0.05	1.5	1.0	0.05	0.3	0.001	15	0.01	0.006	0.02	-	-
Status (Comply/ Non comply):														

H. Recipient Drain- NA

31.	**Name of the Recipient Drain :** **Recipient Drain's Analysis Report:** Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986								
	Sampling location	Parameters (all values are in mg/l except Colour & pH)							
		Colour	pH	BOD	COD	TSS	TDS	Cl⁻	NO_3	NH_3-N
	Up Stream									
	Down Stream									

I. OCEMS (Online Continuous Effluent Monitoring System)

32a.	OCEMS status	Installed – Yes		Connected – Yes		
32b	OCEMS panel readings	pH: 7.3	BOD: 18.2 Mg/l	COD: 125.7 Mg/l	TSS: 13.8 Mg/l	
32c.	OCEMS last calibration details	07.01.2021				

J.a. Other Observations:

1. Status of any Non-compliance / Directions received from: CPCB/ State Pollution Boards/ PCC/ any other regulatory authority:
2. Status of Previous inspections:
3. Distance of Unit from any Water body / River – Ganga/ Yamuna/ Hindon/ East Kali (measure via Google map) 7.7 km
4. Sample Collected during Inspection (Yes/ No): Yes
5. Any Discharge / bypass evident: No

33. *Recommendations/Suggestion:*

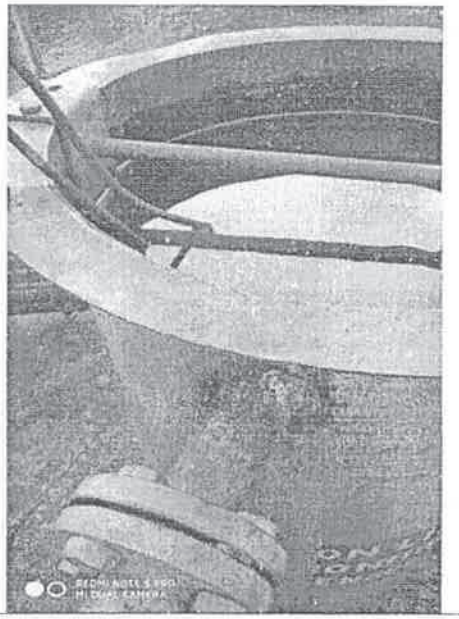
1.Unit should minimized the Water consumption

34. Over All Compliance Status: **Complying / Non- Complying :____Complying_____**

35. Inspection Team	Sl. No.	Name	Designation	Signature

	1. 2. 3. 4. 5.	Dr. J. P. Chakraborty Mr. Devesh Kumar Srivastava Arun kumar Pal	**Assistant Professor IIT(BHU) Varanasi** **Research scholar IIT(BHU) Varanasi** **Research scholar IIT(BHU) Varanasi** b	

Photographs indicating locations

1	Inlet of ETP	Yes 	5	OCEMS (Sensors)	Yes 
2	Outlet of ETP	Yes 	6	Borewell meter (with reading)	No

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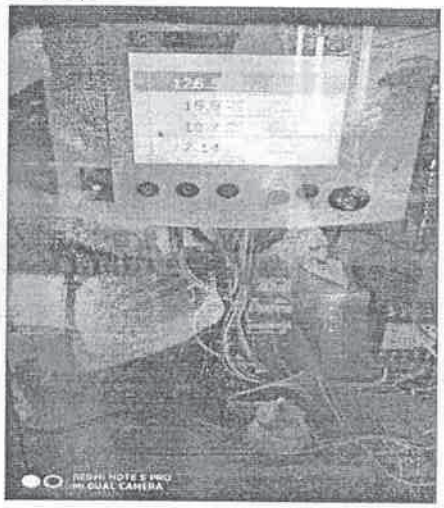
3	Bypass (if any)	No	7	Hazardous Waste Storage	Yes 
4	OCEMS (Panel)/ Webcamera	Yes/ No 	8	Others	

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ANNEXURE R-1/3

क्षेत्रीय कार्यालय
REGIONAL OFFICE
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

सन्दर्भ सं0 Ref. No. CTJ 114 999 / O.A. No. 164/2020

दिनांक Date 27/11/2020

To,

The Registrar,
National Green Tribunal,
New Delhi.

Subject:-Compliance of Hon'ble National Green Tribunal, New Delhi Principal Bench Order dated 14.07.2020 in the matter of O.A. No. 178/2019 in case of Ashwani Kumar Dubey Vs. V/s Union of India & Ors.- Regarding.

Sir,

This has reference to above mentioned subject regarding compliance of Hon'ble National Green Tribunal; New Delhi Principal Bench Order dated 14.07.2020 on the subject mentioned above. Relevant part of the order dated 14.07.2020 passed by Hon'ble NGT is as below -

".....11. Since the term of the Committee has expired, further oversight work may be undertaken by a joint Committee of the CPCB with respective State PCB and the District Magistrates. The State PCBs will be the nodal agency for the respective States.

12. The newly constituted OC may furnish its reports quarterly by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. First such report may be furnished giving status as on 31.10.2020 by 15.11.2020 with copies to concerned stake holders for their response if any by 30.11.2020....."

In compliance of above order passed by Hon'ble NGT, the committee carried out field visits during November 02-05, 2020 to verify the status of compliance of various directions issued by Hon'ble NGT in its judgment of August 28, 2018 and additional action points identified by earlier oversight committee. The interaction during field visit with different stake holders was focused on compliance status as on October 31, 2020 and further identification of targets to be achieved during upcoming quarter i.e. November 2020 – January 2021. The compliance status of each stake holders with reference to identified targets is attached for your kind consideration please.

Encls. As Above.

Your faithfully

27.11.2020

(Radhey Shyam)
Regional Officer

Copy to:- All concerning stake holders as per Hon'ble National Green Tribunal Order.

Regional Officer

कार्यालय– म0सं0 162, उत्तर मोहाल (निकट चण्डी होटल)
रावर्ट्सगंज–सोनभद्र (231216)
फोन नं0– 05444–222464
फैक्स नं0– 05444–222464
ई–मेल– rosonbhadra@uppcb.com

Office H. N. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra (231216)
Phone No. : 05444-222464
Fax No. : 05444-222464
E-mail Id : rosonbhadra@uppcb.com

Quarterly Status Report: August 2020 – October 2020

Report of Committee constituted by Hon'ble NGT in The Matter of No. 164 Of 2018 in Case of Ashwani Kumar Dubey Vs. Union of India and Others

INTRODUCTION

The original application was filed before Hon'ble National Green Tribunal (NGT) with the grievance against pollution caused in District Singrauli in the State of Madhya Pradesh and District Sonbhadra in the State of Uttar Pradesh. Hon'ble NGT vide its order dated 25.08.2014 constituted a Core Committee and four Sub-Committees to plan strategy for abatement of pollution in the area. The Committees submitted its reports which was accepted by the Hon'ble Tribunal vide order dated 06.12.2017 and the Core Committee was directed to conduct a fresh inspection. Two Supervisory Committees were also constituted for implementation of recommendations of the Core Committee Report.

The Supervisory Committees were required to submit monthly reports to the Core Committee and Core Committee was to submit reports to this Tribunal every three months. Accordingly, a core committee has filed report of February 2018 before Hon'ble Tribunal on 03.04.2018.All the recommendations as quoted in the report of core committee was accepted by Hon'ble NGT and directed the following,

"If any of the industries fails to comply with the recommendations, the same may have to be shut down. The application is accordingly disposed of."

To comply with the above directions, Hon'ble NGT constituted an oversight Committee headed by Justice Rajesh Kumar and having members from CPCB, concerned SPCBs and concerned District Magistrates. The said oversight committee was asked to take stock of all actions taken so far and to prepare time bound action plan to deal with the problem and ensure its implementation. The committee submitted its report to Hon'ble NGT on 20.12.2019.

SDM | UPPCB | CPCB

Hon'ble NGT vide its order dated 14.07.2020, directed the following regarding the Oversight Committee,

> *".....Since the term of the Committee has expired, further oversight work may be undertaken by a joint Committee (OC) of the CPCB with respective State PCB and the District Magistrates. The State PCBs will be the nodal agency for the respective States.*
>
> *The newly constituted OC may furnish its reports quarterly by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. First such report may be furnished giving status as on 31.10.2020 by 15.11.2020 with copies to concerned stake holders for their response if any by 30.11.2020."*

Accordingly, the following members are nominated by the concerned departments for the said committee,

- Shri Rajendra D.Patil, Scientist D, CPCB Regional Directorate, Lucknow
- Shri RadheyShyam, Regional Officer, UPPCB, Sonbhadra
- Shri Ramesh Kumar, SDM-Duddhi, Sonbhadra

Quarterly Status (August 2020 – October 2020)

The Committee carried out field visits during November 02-05, 2020 to verify the status of compliance of various directions issued by Hon'ble NGT in its judgment of August 28, 2018 and additional action points identified (if any) by earlier oversight committee. The interaction during field visit with different stake holders was focused on compliance status as on October 31, 2020 and further identification of targets to be achieved during upcoming quarter i.e. November 2020 – January 2021.

The compliance status of each stakeholders with reference to identified targets is following given :

SDM UPPCB CPCB

1. Thermal Power Plants

1.1. M/s NTPC Limited Shakti Nagar Sonbhadra.

1.1.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	• It is informed that the effective operations of ESPs are ensured. • OCEMS is installed in all the operational stacks and connected with CPCB server. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 15 days during which 466 SMS alerts are generated through OCEMS. (Details attached)
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	• The unit has installed three CAAQMS for ambient air quality monitoring. • One of the CAAQMS was visited during the visit. It was found that the CAAQMS site was not open from all the directions and large trees located very close to CAAQMS are the barriers for horizontal air movement. And thus, the ambient air quality monitored at that station is not representative.
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	• As per the information the unit has achieved 25.47 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke. • CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	• The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond. • As per the records the unit has discharged

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
		6190530 KL ash slurry and recycled 5571477 KL water during the quarter ending 31.10.2020.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir	• During the visit, the team observed some underwater flow of ash slurry discharge into the Rihand reservoir near ash dyke of the unit. Probably it must be either underground pipeline from the ash dyke discharging ash slurry into the reservoir. • The damage caused to the environment due to such unidentified discharge is not measurable and irreversible. • The committee also refers Google Earth satellite image dated 20.03.2019 and 10.12.2016wherein the discharge of ash slurry from ash dyke in to the Rihand reservoir is clearly visible.
f)	Control of pollution during coal storage, transportation and handling	• The unit mostly receive coal through rail and covered shed is provided for unloading. • The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points. • As per the unit the fugitive emission in coal handling area is around 1000 µg/Nm^3. Though it is in the range of prescribed Norms, the unit is in process of further improvement.

1.1.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	• The unit is recycling the treated wastewater from ETP and also installed flow meter to measure amount of wastewater received treated through ETP. • The unit is asked to provide water balance chart of ETP & STP along with details of ZLD adopted for STP.
b)	Installation of FGD for	• The unit is in process to install FGD system

S. No.	Issues Identified	Compliance Status/ Remarks (As on 31.10.2020)
	control of gaseous emissions	for achieving standards Notified for gaseous emissions. • The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.

1.1.3. Recommendations of the Committee

- The unit should immediately trap the discharge of ash slurry into the Rihand reservoir. The unit can be asked to submit explanation in the matter along with the compliance report to Hon'ble NGT.
- The unit can also be asked to submit its explanation regarding ash slurry discharge into the Rihand reservoir as visible in the Google Earth satellite image dated 20.03.2019 and 10.12.2016.
- The unit can be asked to submit the explanation regarding 466SMS generated through OCEMS during last three months.
- The unit can be asked to submit time bound action plan to relocate the CAAQMS installed for ensuring representative ambient air quality monitoringas per the guideline.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

SDM UPPCB CPCB

1.2. M/s NTPC Limited Rihand Super Thermal Power (Power Plant)

1.2.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	• It is informed that the effective operations of ESPs are ensured. • OCEMS is installed in all the operational stacks and connected with CPCB server. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 19 days during which 104 SMS alerts are generated through OCEMS. (Details attached)
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server.	• The unit has installed three CAAQMS for ambient air quality monitoring. • One of the CAAQMS into Temple premises was visited during the visit. It was found that the CAAQMS site was not open from all the directions and large trees located very close to CAAQMS are the barriers for horizontal air movement. And thus, the ambient air quality monitored at that station is not representative.
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	• As per the information the unit has achieved 51.45 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke. • CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	• The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond. • As per the records the unit has discharged 1122526 MT ash in the form

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
		of slurry and recycled 9052800 KL water during the quarter ending 31.10.2020.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir.	• It is informed that all the precautions are taken to ensure safety of ash dykes. • The third party evaluation was also carried out regarding stability and safety of the ash dyke.
f)	Control of pollution during coal storage, transportation and handling.	• The unit receives coal through rail transportation only and covered shed is provided for unloading. • The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.

1.2.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
g)	Achieving ZLD in ETP & STP	• The unit is recycling the treated wastewater from ETP and also installed flow meter to measure amount of wastewater treated through ETP.
h)	Installation of FGD for control of gaseous emissions.	• The unit is in process to install FGD system for achieving standards Notified for gaseous emissions. • The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.

1.2.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 104 SMS generated through OCEMS during last three months.

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- The unit can be asked to submit time bound action plan to relocate the CAAQMS installed for ensuring representative ambient air quality monitoringas per the guideline.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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1.3. M/s Anpara Thermal Power Plant (Power Plant)

1.3.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	• It is informed that the effective operations of ESPs are ensured. • OCEMS are installed in all the operational stacks and connected with CPCB server. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 86 days during which 24371 SMS alerts are generated through OCEMS. (Details attached)
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	• The unit has installed three CAAQMS for ambient air quality monitoring. • The sites of this CAAQMS will be visited during next quarter to verify the suitability.
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	• As per the information the unit has achieved 22.6 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke. • CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	• The unit has yet to install flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir	• The ash dyke raising work was in progress at the time of visit. • During the visit as such discharge from ash dyke into the Rihand reservoir was not observed. The Camera is also Installed to monitor the discharge. • The committee also refers Google Earth satellite image dated 13.06.2018 and

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
		27.05.2016wherein the discharge of ash slurry from ash dyke in to the Rihand reservoir is clearly visible. • The unit was asked submit CCTV footage of said camera since April 2020 to UPPCB in order to verify the claim of the unit.
f)	Control of pollution during coal storage, transportation and handling	• The unit receives coal through rail and road. • The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points. • Substantial fugitive emissions were observed in the coal handling areas. The unit was asked to submit the time bound action plan to control and reduce the fugitive emissions during the coal handling and storage.

1.3.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
g)	Achieving ZLD in ETP & STP	• The unit is recycling the treated wastewater from ETP installed in the new units, whereas the wastewater from neutralization pit from old units are discharged outside the plant premises. • Similarly, the treated wastewater from the STP is also discharged in to the drain.
h)	Installation of FGD for control of gaseous emissions	• The unit is in process to install FGD system for achieving standards Notified for gaseous emissions. • The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.

1.3.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 24371 SMS generated through OCEMS during last three months.
- The unit can be asked to immediately install flow meters to measure amount of ash slurry discharged into the ash pond and amount of water recovered and recycled from it.
- The unit can be asked explanation regarding not achieving ZLD in ETP & STP.
- The unit can be asked to prepare and implement action plan for effective control of fugitive emission from coal handling & storage areas.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

1.4. M/s Anpara 'C' Lanco Thermal Power Station

1.4.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	• It is informed that the effective operations of ESPs are ensured. • OCEMS is installed in all the operational stacks and connected with CPCB server. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 15 days during which 466 SMS alerts are generated through OCEMS. (Details attached)
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	• The unit has installed only 02 CAAQMS for ambient air quality monitoring out of which 01 is jointly installed and operated along with M/s Renusagar Thermal Power Plant. • Both the CAAQMS were visited. It was found that the CAAQMS at one of the site was not open from the all the directions and large trees are located very close to CAAQMS which are the barriers for horizontal air movement. Similarly, the other CAAQMS is installed on top of the adjacent hill which is at 80 m elevation w.r.t. the plant area and the impact of the TPP cannot be assessed through said CAAQMS. • And thus, the ambient air quality monitored at that station is not representative.
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	• As per the information the unit has achieved 21.44 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke. • CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be

S. No.	Issues Identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
		recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	• The unit has yet not installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment andRihand Reservoir	• The unit is discharging ash slurry into the ash pond operated by M/s Anpara Thermal Power Station.
f)	Control of pollution during coal storage, transportation and handling	• The unit mostly receive coal through rail and covered shed is provided for unloading. • The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.

1.4.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	• The unit is recycling the treated wastewater from ETP and also installed flow meter to measure amount of wastewater received treated through ETP.
b)	Installation of FGD for control of gaseous emissions	• The unit is in process to install FGD system for achieving standards Notified for gaseous emissions. • The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.

1.4.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 466 SMS generated through OCEMS during last three months.
- The unit can be asked to immediately install flow meters to measure amount of ash slurry discharged into the ash pond and amount of water recovered and recycled from it.
- The unit can be asked to submit time bound action plan to relocate the CAAQMS installed for ensuring representative ambient air quality monitoring as per the guideline.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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1.5. M/s Renusagar Thermal Power Plant

1.5.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	• It is informed that the effective operations of ESPs are ensured. • OCEMS is installed in all the operational stacks and connected with CPCB server. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 86 days during which 18483 SMS alerts are generated through OCEMS. (Details attached)
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	• The unit has installed only 01 CAAQMS for ambient air quality monitoring which is jointly installed and operated along with M/s Lanco Thermal Power Plant. • Said CAAQMS is installed on top of the adjacent hill which is at 80 m elevation from the plant area and the impact of the TPP cannot be assessed through said CAAQMS. • And thus, the ambient air quality monitored at that station is not seems to be representative.
c)	To ensure 100% fly ash utilization in accordance with MoEF & CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	• As per the information the unit has achieved 65.61 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke and filling of low lying area. • CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	• The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
		recycled from the ash pond. • As per the records the unit has discharged 1024519 KL ash slurry and recycled 780420 KL water during the quarter ending 31.10.2020.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment	• It is informed that all the precautions are taken to ensure safety of ash dykes. • The third party evaluation was also carried out regarding stability and safety of the ash dyke.
f)	Control of pollution during coal storage, transportation and handling	• The unit receives coal through rail and road. • The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points. • Substantial fugitive emissions were observed in the coal crusher area, coal handling areas and internal roads used for coal transportation. The unit was asked to submit the time bound action plan to control and reduce the fugitive emissions during the coal handling and storage.

1.5.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/Remarks (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	• The unit has installed ETP for recycling the treated wastewater. However, proper sludge drying beds are not provided in the ETP. • Flow meters are installed to measure amount of wastewater received treated through ETP.
b)	Installation of FGD for control of gaseous emissions	• The unit is in process to install FGD system for achieving standards Notified for gaseous emissions. • The unit is asked to provide copy of time bound action plan submitted to CPCB so

S. No.	Issues identified	Compliance Status/Remarks (As on 31.10.2020)
		that its progress could be verified during next quarter.

1.5.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 466 SMS generated through OCEMS during last three months.
- The unit can be asked to prepare and implement action plan for effective control of fugitive emission from coal handling & storage areas.
- The unit can be asked to submit the explanation regarding operating the ETP without proper sludge drying beds.
- The unit can be asked to submit time bound action plan to relocate the existing CAAQMS for ensuring representative ambient air quality monitoring as per the guideline and also proposal for installation of 02 CAAQMS.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

1.6. M/s Obra Thermal Power Station (Power Plant)

1.6.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	• It is informed that the effective operations of ESPs are ensured. • OCEMS is installed in all the operational stacks and connected with CPCB server. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 85 days during which 20548 SMS alerts are generated through OCEMS. (Details attached)
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server.	• The unit has installed three CAAQMS for ambient air quality monitoring.
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	• As per the information the unit has achieved 6.89 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke. • CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	• The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond. • As per the records the unit has discharged 2569483 KL ash slurry and recycled 1457280 KL water during the quarter ending 31.10.2020.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry	• The committee refers to Google Earth satellite image dated 26.05.2020 and 25.11.2018 wherein the discharge of ash pond overflow is clearly visible.

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
f)	Control of pollution during coal storage, transportation and handling	• The unit mostly receive coal through rail and covered shed is provided for unloading. • The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.

1.6.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	• The unit is yet to achieve ZLD for ETP & STP.
b)	Installation of FGD for control of gaseous emissions	• The unit is in process to install FGD system for achieving standards Notified for gaseous emissions. • The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.

1.6.3. Recommendations of the Committee

- The unit can also be asked to submit its explanation regarding discharge of ash pond overflow as visible in the Google Earth satellite image dated 26.05.2020 and 25.11.2018.
- The unit can be asked to submit the explanation regarding 20548 SMS generated through OCEMS during last three months.
- The unit can be asked to submit explanation regarding not achieving prescribed ZLD condition.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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2. Coal Mines of M/s Northern Coalfields Limited (NCL)

2.1. NCL Dudhichuwa Project, Sonbhadra

2.1.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	• The unit is yet to comply with the provision of the said Notification. • The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	• Committee referred MoEF&CC Notification dated 21st May 2020 regarding use of coal by Thermal Power Plants, without stipulations as regards ash content or distance. • The committee will review the notification and will take-up the matter accordingly.
c)	Control of air pollution during coal storage, handling and transportation.	• It is informed that around 96.64 % coal is transported through rail and remaining 3.36 % coal is transported through road. • The proponent has installed silo system for loading of coal into the rail that caters 72 % of coal transported through rail and for the remaining coal, Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area. • Committee observed Huge fugitive emission was observed in the coal crusher area, coal loading and unloading area and connecting roads. The provisions taken by the proponent for control of fugitive emission are not effective.

2.1.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	• It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.
b)	Management of wastewater generated from different processes and achieving ZLD.	• The proponent has installed ETP of 30 MLD Capacity to treat the wastewater from generated from different sources. But the operation and maintenance of the said ETP is not up to the mark. The flow meters are also not installed to measure the amount of wastewater received and treated. The treated effluent from the ETP is used for spraying along the transport roads through tankers. • The effluent from CHP and workshop is taken into the collection tank and then directly discharged into the Balia Nallah which finally meets Rihand reservoir. • Thus the proponent is yet to achieve ZLD.

2.1.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for effective control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The explanation can be called from the proponent for discharging effluent from CHP & workshop into the Balia Nallah.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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2.2. NCL Bina Project, Bina, Sonbhadra

2.2.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	• The unit is yet to comply with the provision of the said Notification. • The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	• Committee referred MoEF&CC Notification dated 21st May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance. • The committee will review the notification and will take-up the matter accordingly.
c)	Control of air pollution during coal storage, handling and transportation.	• It is informed that around 85.22 % coal is transported through rail and remaining 14.78 % coal is transported through road. • The proponent has installed silo system for loading of coal into the rail that caters 48.25 % of coal transported through rail and for the remaining coal, Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area. • Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.

2.2.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	• It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.
b)	Management of wastewater generated from different processes	• The proponent has installed ETP having 31.2 MLD Capacity to treat the wastewater generated from different sources. The treated effluent from the ETP is used for spraying along the transport roads through tankers.
c)	Fire in the coal reject	• The committee observed fire in the coal reject storage generated from the deshaling plant. Such a fire incident is hazardous as well as one of the source for air pollution. • The unit is asked to submit time bound action plan for controlling the fire in the stored coal reject.

2.2.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The coal mine can be to submit the time bound action plan for controlling the fire in the coal reject.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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2.3. NCL Krishna Shila Project

2.3.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	• The unit is yet to comply with the provision of the said Notification. • The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	• Committee referred MoEF&CC Notification dated 21st May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance. • The committee will review the notification and will take-up the matter accordingly.
c)	Control of air pollution during coal storage, handling and transportation.	• It is informed that around 36 % coal is transported through rail, 48.56%coal is transported through Belt Piped Conveyor (BPC) and remaining 15.44 % coal is transported through road. • The proponent has not installed silo system for loading of coal into the rail. Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area. • Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.

2.3.2. Status of other Identified Issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	• It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.
b)	Management of wastewater generated from different processes	• It was informed that new ETP is recently constructed. And on the day of visit, ETP of the coal mine was under trial. • Thus the unit effectively in operation without any operational ETP system.
c)	Fire in the coal over burden	• The committee observed fire in the coal overburden stored in the mine area. Such a fire incident is hazardous as well as one of the source for air pollution. • The unit is asked to submit time bound action plan for controlling the fire in the stored coal reject.

2.3.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The coal mine can be to submit the time bound action plan for controlling the fire in the coal overburden.
- The coal mine can be asked to submit explanation regarding operating the mine without operational ETP.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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2.4. M/s NCL Kakri Project, Sonbhadra

2.4.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	• The unit is yet to comply with the provision of the said Notification. • The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	• Committee referred MoEF&CC Notification dated 21st May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance. • The committee will review the notification and will take-up the matter accordingly.
c)	Control of air pollution during coal storage, handling and transportation.	• It is informed that around 73.17 % coal is transported through rail and remaining 26.83 % coal is transported through road. • The proponent has installed silo system for loading of coal into the rail that caters 73.17 % of coal transported through rail and for the remaining coal, Warfwall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area. • Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.

2.4.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	• It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.
b)	Management of wastewater generated from different processes	• The proponent has installed ETP having 27.6 MLD Capacity to treat the wastewater generated from different sources. The treated effluent from the ETP is used for spraying along the transport roads through tankers.

2.4.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

2.5. NCL Khadia Project Sonbhadra

2.5.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	• The unit is yet to comply with the provision of the said Notification. • The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	• Committee referred MoEF&CC Notification dated 21st May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance. • The committee will review the notification and will take-up the matter accordingly.
c)	Control of air pollution during coal storage, handling and transportation.	• It is informed that around 71.09 % coal is transported through rail and remaining 28.91 % coal is transported through road. • The proponent has installed silo system for loading of coal into the rail that caters 71.09 % of coal transported through rail and for the remaining coal, Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area. • Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.

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2.5.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	• It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.
b)	Management of wastewater generated from different processes	• The proponent has installed ETP having 27.6 MLD Capacity to treat the wastewater generated from different sources. The treated effluent from the ETP is used for spraying along the transport roads through tankers.

2.5.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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3. Aluminum Smelter: M/s HINDALCO Industries Ltd, Renukoot, Sonbhadra

3.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	Industry shall achieve emission limit of 50 mg/Nm^3 for particulate matter in respect of all Baking furnaces. The emission from boilers shall be reduced to the level of 50 mg/Nm^3 from the exiting Norms of 150 mg/Nm^3 by December 31, 2019 retrofitting of existing ESPs and also meet emission limit of SO_2& NO_x notified for industrial boilers.	• It is informed that the unit has made provisions for achieving the Notified Norms in the emissions through Baking Furnaces. Whereas the unit approached Hon'ble Supreme Court regarding emission Norms imposed on industrial boiler and the said application is pending with Hon'ble Court. • The unit has installed OCEMS and connected it with CPCB boiler. • As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 55 days during which 718 SMS alerts are generated through OCEMS. (Details attached)
b)	Industry shall ensure that no red mud is leached out to ground water during monsoon and post monsoon period. Piezometers/monitoring wells should be installed in and around the red mud disposal sites in consultation with the CGWB/concerned SGWB. Regular monitoring of the leachate should be carried out as per the sampling and analysis plan as proposed by the concerned SPCB. Besides, industry shall facilitate utilization of Red mud in nearby cement industries, including those located in MP. The industry shall also explore the possibility of extraction of	• Red mud is listed as Hazardous Waste under Hazardous Waste (MH&TM) Rules, 2008 and Hazardous and Other Wastes (M & TM) Rules, 2016 and it is categorized as high volume low effect wastes. Being hazardous in nature its safe disposal is need to be assured without any compromise. And as per the Rule CPCB was to issue separate guideline management of such a waste. • As per the unit representative, they contacted Head Office, CPCB, Delhi for providing guideline for management of Red Mud, but they have yet to receive any such guideline. And hence they adopted their own mechanism for management of Red Mud. • The unit has developed several dumpsites/ landfills for storage and disposal of the red mud generated. The

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
	titanium and other heavy metals from the red mud.	unit is asked to provide the design details of each dumpsite and year wise amount of quantity disposed in it. • The committee referred Google Earth satellite images of the said dumpsite areas. As per these images thick plantation/forestation is observed in some of the areas during 2009 on which red mud disposal sites is developed. Similarly, one of the water body is located in close proximity of the site. • In absence of any camera on these sites the monitoring w.r.t. status of fugitive dust emission and spillages during rainy season is not possible. • It was informed that around 67.92 % (426550 MT) red mud is utilized since April 2020 and remaining 32.08% (201477 MT) red mud is disposed in those dumpsites/landfills.
c)	To achieve ZLD	• As per the condition of consent issued by UPPCB, the unit was instructed to achieve ZLD for industrial effluent and reuse of domestic effluent. In no case the unit is allowed to discharge effluent outside the premises. • On the day of visit, the treated industrial was partially utilized and remaining is discharged outside the plant premises. It is also informed that the domestic treated effluent is also discharge outside plant premises. • Thus the unit is violating the condition of ZLD imposed on them.

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3.1.1. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Control of air pollution during coal storage, handling and transportation.	• It is informed that transportation of coal is mainly done through road and necessary precautions are taken to control emissions during coal transportation, storage and handling.
b)	Fly ash and bottom ash management	• It is informed that around 85834 MT fly ash is generated since April 2020 and 69411 MT fly ash was utilized. The remaining fly ash is stored in unit premises. • A very big heap of bottom ash was found inside the plant premises. The said bottom ash was stored on land in haphazard manner since several years. The unit was asked to provide details regarding year wise generation of bottom as and its storage on the open land.

3.1.2. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 718 SMS generated through OCEMS during last three months.
- The unit can be asked to submit the explanation regarding discharge of treated industrial & domestic effluent outside the plant premises irrespective of ZLD condition imposed on them.
- The unit can be asked to submit the explanation regarding huge quantity of bottom ash stored on open land in the plant premises.
- The unit can be asked to submit any kind of permission (if any) obtained for deforestation of the area presently used for red mud disposal.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

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4. M/s Grasim Industries Limited Chemical Division, Renukoot, Sonbhadra

4.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	To achieve ZLD for ETP & STP.	• The unit has achieved ZLD through reuse and recycling for both industrial and domestic effluent
b)	There is also an urgent need for the preparation of an action plan by industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP state Pollution Control Board. It may be stated here that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately.	• The unit has not taken any action to comply with the Directions of Hon'ble NGT regarding shifting of mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF. • As directed by Hon'ble NGT, a three member committee calculated Environmental Compensation of Rs. 155,42,85,300/- i.e. One Hundred Fifty-Five Crore Forty-Two Lac Eighty-Five Thousand Three Hundred for the non-compliance in the matter. • It is informed that the unit approached Hon'ble Supreme Court for the relief and the matter is under consideration.

4.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Control of air pollution during coal storage, handling and transportation.	• It is informed that transportation of coal is mainly done through road and necessary precautions are taken to control emissions during coal transportation, storage and handling. • Fugitive emissions are observed in the coal handling areas

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S. No.	Issues identified	Compliance Status (As on 31.10.2020)
b)	Fly ash and bottom ash management	• It is informed that around 64257 MT fly ash is generated since April 2020 and all the fly ash generated was utilized.

4.2.1. Recommendations of the Committee

- The unit can be asked to take corrective measures to further reduce the level of fugitive emissions from coal handling area.

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5. Stone Crusher

5.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	All stone crushers in Singrauli area have not taken adequate pollution control measures as the level of air pollution in the vicinity of stone crushers is high and causes a health hazards. Most of the crushers are located in habited area or very near to the roads/ highways. All such stone crushers which are not suitably located as well as which do not have adequate pollution control systems should be immediately closed. Relocation of stone crushers may also be explored.	As per the information provided by the UPPCB, • There is a cluster of 350 stone crusher units in area about 12 square kilometers in Tehsil Obra Distt-Sonbhadra, in which 71 stone crusher units are sealed/dismantled by UPPCB and District Administration. • In operational stone crushers, closed metal sheet enclosures are installed at all dust emitting points and Water sprinkling system are also installed for dust suppression. • However, the committee observed very dusty and hazy environment in the area where stone crushers are situated. This indicates that several stone crushers are not operating the water sprinkling system and air pollution control systems effectively.

5.2. Recommendations of the Committee

- Committee recommends for frequent drone camera for survey monitoring and PTZ camera for individual unit monitoring for identification of defaulter stone crushers. UPPCB can take stringent action against the defaulters following 'Polluter Pays Principle'.

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6. Pollution Control Board and MoEF&CC

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	The regional carrying capacity of the entire Singrauli region is to be assessed before allowing any expansion scheme with respect to the existing industries. This assessment is the prerequisite for such consideration in future.	• No new expansion of any project/industries are being allowed in Singrauli (U.P.) region. • Assessment of regional carrying capacity of the Singrauli (UP) region is yet to be started.
b)	The concerned SPCBs must ensure that all the major stacks from all the industries are being continuously monitored and these are linked with the CPCB/SPCB network. Effluent discharges from the industries are monitored once a month.	• OCEMS have been installed by all the industries for continuous monitoring of source emissions and effluent discharge. • These OCEMS are linked with the CPCB/SPCB server for online data transmission.
c)	The existing network of monitoring system for AAQ monitoring in both the districts of UP & MP need to strengthened and expanded to get representative air quality status of Singrauli area. Industries in the area should install at least three continuous ambient air quality monitoring stations forthwith on "Polluter Pays Principle" at such locations as may be decided by CPCB in consultation with the respective SPCBs. The data generated should be transferred to SPCBs,CPCB and MoEF& CC on continuing basis.	• Status of CAAQMS installed by industries in Singrauli (U.P.) are as follows: -

Sl. No.	Name of Industry	No. of CAAQM Installe
1.	M/s UPRVUNL, Anpara	03
2.	M/s UPRVUNL Obra	03
3.	M/s N.T.P.C. Ltd., Rihand Nagar,	03
4.	M/s N.T.P.C. Ltd., Shakti nagar,	03
5.	M/s NCL Khadia	01
6.	M/s NCL Bina and M/s NCL Krishnshilahave Installed Jointly	01
7.	M/s NCL Kakari	01
8.	M/s NCL Dudhdhichua	01
9.	M/s Hindalco Industries Ltd. Renukoot and M/s Grasim Industries Ltd (Chemical division) Renukoothave Installed Jointly	01
10.	M/s LancoAnpara Power Ltd. Anpara and M/s Hindalco Industries Ltd., (Power Division) have Installed Jointly	03

• Irrespective of Hon'ble NGT directives vide its order dated 28.08.2018, some of the stakeholders are yet to Install

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
		required three continuous ambient air quality stations forthwith on "Polluter Pays Principle".
d)	It is also essential that at least three continuous monitoring systems for mercury (Hg) monitoring in the ambient air should be installed (covering both the Districts of UP & MP) forthwith at suitable locations in the Singrauli area by the industries on "Polluter Pays Principle". CPCB in consultation with the SPCBs shall guide the industries regarding the location of the monitoring stations. Besides mercury in surface and ground water should also be monitored manually once in a three months.	• Mercury in surface and ground water is being manually monitored by UPPCB/third party once in a three months. • M/s Hindalco Industries Ltd. Renukoot have Up graded CAAQMS for monitoring Mercury (Hg), whereas M/s Lanco Anpara Power Ltd. Anpara and M/s Hindalco industries Ltd., (Power Division) have proposed to Upgrade CAAQMS by 31.12.2020.

6.1. Recommendations of the Committee

- UPPCB can asked to initiate the stringent action including recovery of 'Environmental Compensation' on Polluter Pays Principle against defaulter stakeholders based on OCEMS data and discharge from the ash dykes.
- UPPCB can be asked to call explanation from those the stakeholders who has yet to install atleast three continuous ambient air quality stations (CAAQMS) forthwith on "Polluter Pays Principle".
- UPPCB further can be asked to identify strategic locations where the CAAQMS are required. And direct those stakeholders to install the CAAQMS in time bound manner.
- UPPCB can be asked to submit compiled status on Mercury in surface and ground water and ambient air based on the monitoring reports alongwith findings and required action to be taken.

7. District Administration of Respective States

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	The Awdi-Shaktinagar Marg and Singrauli-Audi-Dibulgunj Marg are extensively used for heavy traffic and for clandestine coal transport leading to dust pollution. Further, the dense population which are residing along these roadsides are severely affected by dust pollution. The coal transportation by open truck is to be banned forthwith. CCTV cameras are to be installed at strategic location to record any violation in this regard.	• It was informed that NCL mines are transporting the coal through covered trucks and stringent action will be taken against the defaulters. • CCTV cameras are installed by all Coal mines at all exit points to record the violation. • However, committee observed some of the truck transporting the coal without proper covering.
b)	To improve the prevailing situation, these roads are required to have 4/6 lanes and the pavements should be furnished with inter locking bricks of suitable quality to arrest air entrainment of dust.	• Widening and strengthening of Aurimore to Shakti Nagar four lane road is on progress and the work is awarded to M/s Jawar Construction Ltd., Haryana. • Though the maintenance of potholes free roads for free-flow of traffic is being considered by the company, the pavements with inter locking bricks of suitable quality to arrest air entrainment of dust is not proposed by the construction company. • The committee observed that the condition of the said road is terrible and requires immediate attention.
c)	Since there is no strategy for disposal of the RO reject in an environmentally friendly manner, prevailing practice of dumping of RO reject shall affect nearby land as well as water resources with long term consequences leading to irreversible ecological damage. Therefore, no further installation of RO plants in affected villages is recommended. Instead water supply should now be practiced using water tankers as an interim measure. Piped	• Due to the disposal problem of RO reject, further installation of any RO plants in affected villages is strictly prohibited. • Water supply in affected villages is being done using the Water Tankers. • It is informed that the potable water supply project Pandit Deendayal Upadhyay Aashram Paddhati Urmaura, Sonbhadra is completed. In addition, two

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
	water supply from Rihand reservoir will be a long term solution for drinking water supply to fluoride and mercury affected villages.	projects namely Kuldomari, Anpara are under progress in district Sonbhadra. These projects are proposed to be completed in Dec-2020 & Jan 2021 respectively.
d)	In the past Rihand reservoir was polluted by the major industries in the area such as thermal power plants, coal mines, M/s Aditya Birla Chemicals, Renukoot and M/s Hindalco Industries, Renukoot. Since this reservoir is the only drinking water source in the area, the reservoir needs restoration and protection. A comprehensive study needs to be undertaken to assess the reservoir's water and sediment quality and to delineate water and sediment remediation and restoration measures on Polluter Pays Principle. All the streams and nullahs joining the reservoir need to be intercepted and diverted to save the reservoir from further pollution. CSIR-NEERI, Nagpur and/or CSIR-IITR, Lucknow may be entrusted with this study for which both these organizations have the requisite expertise.	• As per information provided by Executive Engineer Rihand Dam, Civil Division, Pipari, payment of Rs. 69,09,000 have been done to Central Water and Power Research Station(CWPRS) Khadakwasla Pune Maharashtra for the study. • However, the said study work have been postponed due to COVID19 and study work is expected to be started by January 2021.

7.1. Recommendations of the Committee

- District administration can be asked to stringent action against the defaulters w.r.t. directives regarding coal transportation.
- District administration can be asked to take inter departmental action against the officers responsible for the poor condition of the road and delay in maintenance. District administration is at liberty to submit the details of erring officers (if any) to Hon'ble NGT.

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- District administration can be asked to submit time bound action plan for conducting the comprehensive study regarding assessment of the Rihand reservoir's water and sediment quality and to delineate water and sediment remediation and restoration measures. Considering the said study is yet to be initiated even after two years of Hon'ble NGT directives, the district administration can be further asked to take-up the matter on priority with concerned departments for ensuring the compliance.

Name of the Committee member	Signature
Shri Ramesh Kumar SDM, Duddhi, Sonbhadra	18.11.2020
Shri Rajendra D. Patil, Sci – D CPCB Regional Directorate, Lucknow	18.11.2020
Shri Radhey Shyam, Regional Officer UPPCB, Sonbhadra	18.11.2020
Date: 18.11.2020	

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TEST REPORT

Report No. EW/01 **Date:26.12.2020**

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Upstream of Nalla (Before Plant)
4.	Date of Sample Collection	20.12.2020
5.	Date of Sample Received in Lab	21.12.2020
6.	Date of Analysis Completed	26.12.2020

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	21.2	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	56.0	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	368.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	424.0	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	6.2	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.58	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	14.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	48.0	250.0

Analyst Checked By (Laboratory In-charge)

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TEST REPORT

Report No. EW/02

Date:26.12.2020

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Downstream of Nalla
4.	Date of Sample Collection	20.12.2020
5.	Date of Sample Received in Lab	21.12.2020
6.	Date of Analysis Completed	26.12.2020

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	21.4	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	60.0	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	344.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	404.0	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	6.0	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.57	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	12.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	40.0	250.0

Analyst

Checked By

(Laboratory In-charge)

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TEST REPORT

Report No. EW/01 **Date:30.01.2021**

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Upstream of Nalla (Before Plant)
4.	Date of Sample Collection	25.01.2021
5.	Date of Sample Received in Lab	26.01.2021
6.	Date of Analysis Completed	30.01.2021

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	20.6	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	53.0	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	402.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	455.0	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	5.2	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.61	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	16.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	54.0	250.0

Analyst

Checked By

(Laboratory In-charge)

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V.K.

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Approved Environmental Laboratory From MoEF&CC Under E.PAct 1986, Scince 2001 & UPPCB, Lucknow, Since 1995
ISO 14001:2015 Cert No. 210503029101 ■ ISO 45001:2018 Cert No. 210503039101 ■ ISO 9001:2015 Cert No. 210503019101
HIG - 79, Sector - E, Aliganj, Lucknow - 226 024 Ph. : 0522-3584345, 8318644902 E-mail : etl_2@yahoo.com, ertlreport22@gmail.com

IAS ACCREDITED MSCB 154 IAF

TEST REPORT

Report No. EW/02 **Date: 30.01.2021**

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Downstream of Nalla
4.	Date of Sample Collection	25.01.2021
5.	Date of Sample Received in Lab	26.01.2021
6.	Date of Analysis Completed	30.01.2021

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	20.9	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	45.0	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	372.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	417.0	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	5.1	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.66	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	16.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	48.0	250.0

Analyst Checked By (Laboratory In-charge)

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E.R.

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MSCB 154

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TEST REPORT

Report No. EW/01 **Date:27.02.2021**

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Upstream of Nalla (Before Plant)
4.	Date of Sample Collection	22.02.2021
5.	Date of Sample Received in Lab	23.02.2021
6.	Date of Analysis Completed	27.02.2021

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	21.7	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	48.0	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	328.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	376.0	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	5.9	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.56	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	12.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	44.0	250.0

Analyst Checked By (Laboratory In-charge)

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V.R.

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TEST REPORT

Report No. EW/02 **Date:27.02.2021**

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Downstream of Nalla
4.	Date of Sample Collection	22.02.2021
5.	Date of Sample Received in Lab	23.02.2021
	Date of Analysis Completed	27.02.2021

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	21.9	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	44.6	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	300.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	344.6	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	5.8	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.51	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	12.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	40.0	250.0

Analyst Checked By (Laboratory In-charge)

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TEST REPORT

Report No. EW/01

Date:29.03.2021

WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Upstream of Nalla (Before Plant)
4.	Date of Sample Collection	24.03.2021
5.	Date of Sample Received in Lab	25.03.2021
6.	Date of Analysis Completed	29.03.2021

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	21.6	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	63.0	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	412.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	475.0	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	5.4	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.68	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	12.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	44.0	250.0

Priyanka
Analyst

Checked By

(Laboratory In-charge)

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TEST REPORT

Report No. EW/02 **Date:29.03.2021**

DOWN STREAM WATER ANALYSIS REPORT

1.	Name & Address of The Industry	**M/s Birla Carbon India Pvt. Ltd, Unit :Renukoot Murdhawa Industrial Area P.O. Renukoot Sonebhadra- 231 217 (U.P.)**
2.	Sample Collected By	Lab Representative
3.	Sample Location	Downstream of Nalla
4.	Date of Sample Collection	24.03.2021
5.	Date of Sample Received in Lab	25.03.2021
6.	Date of Analysis Completed	29.03.2021

S. N.	Physical Parameters	Unit	Method of Measurement	Observed Values	Limiting Values (as per EPA act and CPCB Guidelines)
1.	Temperature	°C	APHA-2550-B	21.9	Not to exceed 5°C above the receiving water temperature
2.	Colour	-	APHA-2150-B	Colourless	-
3.	Odour	-	APHA-2550-B	Odourless	-
4.	Suspended Solids	mg/L	APHA, 23rd Ed. 2017,2540-D	58.6	100.0
5.	Dissolved Solids	mg/L	APHA, 23rd Ed. 2017, 2540-C	384.0	2100.0
6.	Total Solids	mg/L	APHA, 23rd Ed. 2017, 2540-B	442.6	-
7.	Oil & Grease	mg/L	APHA, 23rd Ed. 2017, 5520-C & D	5.1	10.0
S. N.	**Chemical Parameters**	**Unit**	**Method of Measurement**	**Observed Values**	**Limiting values**
8.	pH	-	APHA, 23rd Ed. 2017, 4500-H^+-B	6.71	6.5-9.0
9.	BOD (3 days at 27 °C)	mg/L	APHA, 23rd Ed. 2017, 5210-B & CPCB Method	10.0	30.0
10.	COD	mg/L	APHA, 23rd Ed. 2017,5220-B	38.0	250.0

Analyst Checked By (Laboratory In-charge)

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ADITYA BIRLA

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BIRLA CARBON

ANNEXURE R-1/5

BC/UPPCB/2021

Date: 30.06.2022

To,
The Chief Environmental Officer, Circle 2<
U.P. Pollution Control Board
T.C.-12th Floor, Vibhuti Khand Gomati Nagar
Lucknow (U.P.)

Ref: 1. SCN number 161072/c-2/Water-69/K.B. Notice/ Sonebhadra/21 Dated 24-03-2021
2. Our reply to Show Cause Notice bearing no. BC/UPPCB/2021 dated 14-04-2021

Dear Sir,
With reference to your No. 161072/c-2/Water-69/K.B. Notice/ Sonebhadra/21 Dated 24-03-2021 and our reply to above show Cause dated 14.04.2021, whereby I had tried to satisfied your good self by producing several supporting documents like 1.The Gio tag Photographs 2. A Statement of consumption of recycled water and thereby reducing the intake of fresh water for process and domestic purpose 3. Flow water Chart along with photographs of the Zero water Discharge System 4. CPCB Team along with Regional officer UPPCB Sonebhadra Plant visit report dated 09.02.2021. All the above supporting documents were annexed with the reply letter dated 14.04.2021 and marked as Annexure 1, 2, 3 & 4 respectively.

Additionally, NGT Committee also visits our plant quarterly and they have given positive comments about our compliance of Pollution norms.

Now we hope that we had satisfied your good self by justifying the concern raised by you and request to kindly drop the above show Cause (No. 161072/c-2/Water-69/K.B. Notice/ Sonebhadra/21 Dated 24-03-2021).

The reply letter dated 14.04.2021 of Show Cause letter dated 24.03.2021 along with annexures are being attached herewith for your kind reference.

Thanking You,

Yours Faithfully,
For Birla Carbon India Limited
Unit: Renukoot

Ravindra Kumar Raghuvanshi
Factory Manager/ Unit Head

Encl: As above
Cc: Regional Officer, UPPCB, Sonbhadra, UP

Birla Carbon India Private Limited
[illegible]
Unit: Renukoot
[illegible]

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

364 UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 / Ref. No. H5107-2 /सी-2/जल-69/का.न. नोटिस/सोनभद्र/21 दिनांक / Date 24-3-21

सेवा में,

पंजीकृत

मैसर्स बिरला कार्बन इण्डिया प्रा0लि0,
(पूर्व नाम–मे0 एस0के0आई0 कार्बन ब्लैक (इण्डिया) प्रा0लि0),
यूनिट–रेनुकूट, मुर्धवा, रेनुकूट,
जनपद–सोनभद्र ।

यह कि उद्योग मैसर्स बिरला कार्बन इण्डिया प्रा0लि0 (पूर्व नाम–मे0 एस0के0आई0 कार्बन ब्लैक (इण्डिया) प्रा0लि0), यूनिट–रेनुकूट, मुर्धवा, रेनुकूट, सोनभद्र जिसे आगे उद्योग कहा जायेगा, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि आपके उद्योग मैसर्स बिरला कार्बन इण्डिया प्रा0लि0 (पूर्व नाम–मे0 एस0के0आई0 कार्बन ब्लैक (इण्डिया) प्रा0लि0), यूनिट–रेनुकूट, मुर्धवा, रेनुकूट, सोनभद्र का निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य बोर्ड तथा जिला प्रशासन, सोनभद्र के सदस्यों द्वारा दिनांक 09.02.2021 को किया गया। आख्यानुसार निरीक्षण के समय उद्योग परिसर की बाउण्ड्री के समीप जिओ को–आर्डिनेट्स अक्षांस–24.228411 एवं देशान्तर–83.036386 बिन्दु पर औद्योगिक उत्प्रवाह का निस्तारण बिना शोधन किये हुए किये जाने का साक्ष्य दृष्टिगोचर हुआ है। निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था के समीप पाये गये साक्ष्यों के भौतिक सत्यापन से प्रतीत हो रहा है कि उद्योग की प्रक्रिया से उत्पन्न कार्बन युक्त उत्प्रवाह, ई0टी0पी0 से ओवर फ्लो होकर अक्षांस–24.228411 एवं देशान्तर–83.036386 बिन्दु पर बिना शुद्धीकृत हुए स्थानीय नाले में निस्तारित किया जाता है, जो रेणु नदी में मिलता है, जिससे रेणु नदी एवं अन्ततोगत्वा सोन नदी के जल की गुणता प्रभावित होती है। निरीक्षण के समय स्थानीय नाले में काले रंग का उत्प्रवाह निस्तारित होता हुआ पाया गया।

उक्त नाले का निरीक्षण पूर्व में भी श्री पकौड़ी लाल कोल, मा0 संसद सदस्य के साथ दिनांक–22.01.2021 को किया गया था तथा नाले में निस्तारित हो रहे उत्प्रवाह में कार्बन ब्लैक के कारण पानी का रंग काला पाया गया था। उद्योग की हाउसकीपिंग उचित रूप से नहीं किये जाने तथा उद्योग की प्रक्रिया से उत्पन्न कार्बन युक्त उत्प्रवाह को बिना शुद्धीकृत किये हुए स्थानीय नाले में निस्तारित होने के कारण रेणु नदी एवं अन्ततोगत्वा सोन नदी के जल की गुणता प्रभावित हो रही है। इस प्रकार उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के आज्ञापक प्राविधानों का स्पष्ट उल्लंघन किया जा रहा है।

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 05.03.2021 के द्वारा आपके उद्योग के विरूद्ध दिनांक 22.01.2021 से अद्यतन निरीक्षण दिनांक 02.03.2021 तक अर्थात 40 दिनों के उल्लंघन अवधि हेतु रू0 30,000/–प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33–ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (यथासंशोधित) की धारा–33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन एवं उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मैसर्स बिरला कार्बन इण्डिया प्रा0लि0 (पूर्व नाम–मे0 एस0के0आई0 कार्बन ब्लैक (इण्डिया) प्रा0लि0), यूनिट–रेनुकूट, मुर्धवा, रेनुकूट, सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरूद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाईन के अनुसार रू0 30,000/– प्रतिदिन की दर से निस्तारित औद्योगिक उत्प्रवाह के मानक के अनुरूप प्राप्त होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, (वृत्त–2)

....2....

टी.सी. -12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

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प्रतिलिपि :–

1. जिलाधिकारी, सोनभद्र को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भ कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर निस्तारित उत्प्रवाह नमूने की विश्लेषण आख्या सहित पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में संस्तुति आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त–2)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Water-69/ ka.Sr. notice / Sonbhadra/21 Date 24/3/21

Ref No.:- 1161072 Regd.

To,

M/s Birla Carbon India Pvt. Ltd.
(formerly known as S.K.I Carbon Black) Pvt. Ltd.
Unit-Renukoot, Murdhwa, Renukoot
District-Sonbhadra

That the Industry, Birla Carbon India Pvt. Ltd. (formerly known as S.K.I Carbon Black (India) Pvt. Ltd.). Unit-Renukoot, Moopanya, Renukoot, Sonbhadra, which will be referred to as the industry hereinafter, is a company under Section 47 of the Water (Prevention and Control of Pollution) Act, 1974.

According to the inspection conducted on 09.02.2021 by members of the Central Pollution Control Board, State Board, and District Administration, Sonbhadra, at your industry, M/s Birla Carbon India Pvt. Ltd. (formerly known as S.K.I Carbon Black (India) Pvt. Ltd.), Unit-Renukoot, Guwa, Renukoot, Sonbhadra, it has been observed that during the inspection, without any treatment, industrial

effluent discharge was found near the coordinates latitude 24.228411 and longitude 83.036386, in the vicinity of the industry premises boundary. Physical verification of the evidence found near the industrial effluent treatment plant system, which is installed near the industrial process, during the inspection, indicates that the unrefined carbon-laden effluent is being discharged into the local drain without being treated, which ultimately flows into the Renu River, affecting the quality of water in the Renu River and subsequently merging with the Son River. During the inspection, the flow of black-colored effluent was found being discharged into the local drain.

The Inspection of the aforementioned drain was also conducted previously on 22.01.2021 along with Shri Pakauri Lal Kol M.P. In the effluent flow being discharged in the drain, due to carbon black, the color of the water was found to be black. The housekeeping of the industry is not being done properly, and due to the untreated discharge of carbon-laden effluent from the industrial process into the local drain, the water quality of the Renu

River and subsequently the confluence of the Son River is being affected. In this manner, a clear violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, as amended, by the industry is occurring.

The Regional Office, through a notice and commendation dated 05.03.2021, has expressed satisfaction for the action taken against your industry, in which an environmental compensation of Rs. 30,000/- per day was imposed for a period of 40 days, starting from 22.01.2021 to 02.03.2021, for the violation. The enforcement action was taken against the industry under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, for not complying with the updated inspection conducted on 02.03.2021.

Therefore, under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (as amended), and in view of the powers conferred upon the State Board and the circumstances mentioned above, a notice is issued

following the approval of the competent authority against the industry, M/s Birla Carbon India Pvt. Ltd. (formerly known as S.K.I Carbon Black (India) Pvt. Ltd.), Unit-Renukoot, Mordhwa, Renukoot, Sonbhadra, as stated below:

1. Why the operation process of M/s Birla Carbon India Pvt. Ltd. (formerly known as S.K.I Carbon Black (India) Pvt. Ltd.), Unit-Renukoot, Mordhwa, Renukoot, Sonbhadra, should not be immediately shut down.

2. Why the capable officers should not be directed to immediately discontinue the supply of electricity and water as well as other amenities to your industrial unit.

Additionally, please clarify why the environmental compensation at the rate of Rs. 30,000/- per day, as per the guidelines issued by the Central Pollution Control Board for the period of violation, should not be imposed until compliance with the standard of industrial effluent discharge is achieved.

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Regarding the above matter, ensure that your clarification is submitted to the Board within 15 days. Otherwise, if the above instructions are not confirmed, the complete responsibility will lie with you.

Issued with the permission of the competent authority

Sd/-xxx

Chief Environment Officer (Circle-2)

T.C-12 V. VibhutiKhand, Gomti Nagar,
Lucknow 226010
Phone : 0522-2720828, 2720831
Fax: 0522-2720764, 2720676
Email: info@uppcb.com
Website: www.uppcb.com

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Copy:-

1. District Magistrate, Sonbhadra for information and necessary action.

2. Regional Officer, U.P. Pollution Control Board, Sonbhadra along with this directive, to send the notice regarding stating the reasons at their level as well. After receiving the notice of stating the reasons and receiving and issuing the reasons, inspect the updated industry, analyze the analysis of the effluent sample collected during the updated inspection, and ensure submission of the compliance report along with the analysis report of the effluent sample within 15 days regarding the imposition of environmental compensation.

Sd/-

Chief Environmental Officer (Circle – 2)

(Translation Type Copy)

ADITYA BIRLA

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BIRLA CARBON

BC/UPPCB/2021

Date: 14.04.2021

To,
The Chief Environmental Officer, Circle 2,
U. P. Pollution Control Board
T. C- 12th Floor, Vibhuti Khand, Gomati Nagar
Lucknow (U.P.)

Ref: SCN number 161072/C-2/Water-69/K.B. Notice/Sonebhadra/21 Dated 24-03-2021

Dear Sir,

With reference to your letter no. 161072/C-2/Water-69/K.B.Notice/Sonebhadra/21 dated 24.03.21 vide which the show cause notice under section 33-A of Water Act received on 2-04-2021. We wish to submit as under:

The Board has issued the water consent vide letter no. 37095/UPPCB/Sonbhadra(UPPCBRO)/CTO/Water/Sonbhadra/2018 dt 30.01.2019 only for the domestic effluent and we are completely complying with the conditions imposed in the order.

With utmost respect it is stated that Birla Carbon, Renukoot Plant was visited by Shri Pakorilal (Member of Parliament), SDM Dhudhi, and Regional Officer UP State Pollution Control Board on 22.01.2021. During the inspection there was no Effluent water is being discharged outside the factory premises. There were certain minor observations related to Plant housekeeping only which have resolved immediately. The Gio tag photographs are also enclosed for ready references. **Annexure 1**

It is pertinent to mention that Birla Carbon, Renukoot Plant is having Zero water discharge scheme with Lamella Clarifier.With the help of this we are recycling our 100% effluent water again in our process. Electromagnetic flow meter is available for recycle water and online real data transmission of effluent water quantity and quality to CPCB is being done. Flow meterreading is being maintained in log book. This is evident from the reduction of intake of fresh water over a period of time after the installation of Zero Water Discharge System. A statement of consumption of recycled waterthereby reducing the intake of fresh water for process and domestic purpose is attached and marked as **Annexure 2.**

We have also installed Camera in ZLD Plant the feed is also available on the net. No effluent or carbon black is being discharged in any of the rivers flowing in the area.

We are also attaching herewith a flow chart along with photographs of the Zero Water Discharge System which is collectively marked as **Annexure 3.**

Birla Carbon, Renukoot Plant was visited CPCB Team along with Regional Officer, U. P. Pollution Control Board, Sonebhadra on 09-02-2021. The team observed some carbon accumulation near ZLD Plant which got accumulated due to plant floor washing. Some dry carbon was also observed near to plant boundary wall. However, there was no observation or evidence that effluent water being discharged outside company. There were certain minor observations related to plant housekeeping which have since been resolved.

15-04-2021

Cont...2

Birla Carbon India Private Limited
(Formerly known as SKI Carbon Black (India) Private Limited)
Unit - Renukoot
Murdhwa Indl. Area, P.O. Renukoot, Dist. Sonebhadra - 231 217, U.P., India
T : +91 5446 252388 - 91 / 255020 | F : +91 5446 252387 | W : www.birlacarbon.com | CIN : U23201MH2013PTC241741

Marketing Office: 910 - 911, Kailash Building, Kasturba Gandhi Marg, New Delhi - 110 001 | T : +91 11 2335 1069 / 71 | F : +91 11 2335 0594
Regd. Office: Aditya Birla Centre, S. K. Ahire Marg, Worli, Mumbai - 400 030, India | T : +91 22 6652 5000

Infact, the issue related to accumulation of some Carbon near ZLD Plant and some Dry Carbon near Plant Boundary Wall has also been addressed within four days of the Plant visit We have constructed Dyke Wall near ZLD Plant and also prepared Pit near ZLD Plant to recover any waste Carbon immediately and are ensuring that the same is recycled in the existing Carbon slurry rerun system. The compliance of the site visit observations of 09-02-2021 is also attached and marked as Annexure 4.

It is also pertinent to mention that Environment testing including effluent water testing is done by third party M/s Ecomen Laboratories on quarterly basis and its report is submitted to State and Central Pollution Control Board. During the Plant visit also, we offered the team to collect and test the water sample.

Birla Carbon, Renukoot is responsible company and follows world class Environment and Safety Standards. Birla Carbon, Renukoot is the first company in the region to install Zero Liquid discharge system in the year 2011.

Birla Carbon most respectfully submits that the team of CPCB and State Pollution Control Board may kindly revisit the Plant again and ascertain themselves to their satisfaction that the Plant is fully compliant and all issues that were raised during the earlier visit have been resolved.

It is also respectfully submitted that Birla Carbon, Renukoot should be given an opportunity to rectify the issues, if any, before contemplating any punitive action as stated in the Show Cause Notice.

Without prejudice to our submissions that we are not polluting the River in any manner, Birla Carbon, Renukoot has infact rectified all internal issues immediately within four days of the Plant visit by the CPCB and State Pollution Control Board team on 09-02-2021, for which we will once again request the CPCB and State Pollution Control Board team to check and satisfy itself.

We, therefore, most respectfully request you that as we are complying with all the conditions of the CTO water order and there is no industrial discharge outside the factory premises so kindly withdraw your Show Cause Notice dated 24 March, 2021 and if you need any further clarification please let us know.

Thanking you,

Yours faithfully,
For Birla Carbon India Private Limited
Unit : Renukoot

Ravindra Kumar Raghuvanshi
Factory Manager/
Unit Head

BIRLA CARBON INDIA PRIVATE LIMITED UNIT RENUKOOT RENUKOOT

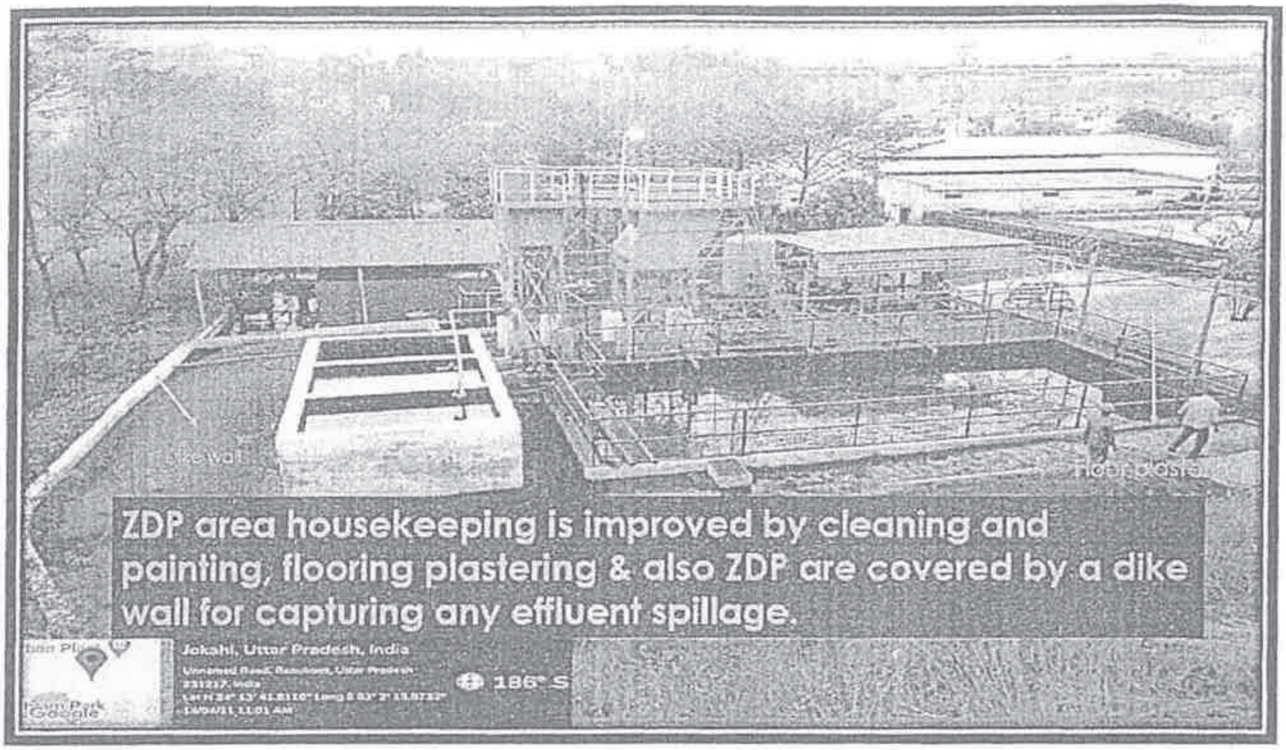
Encl : As above

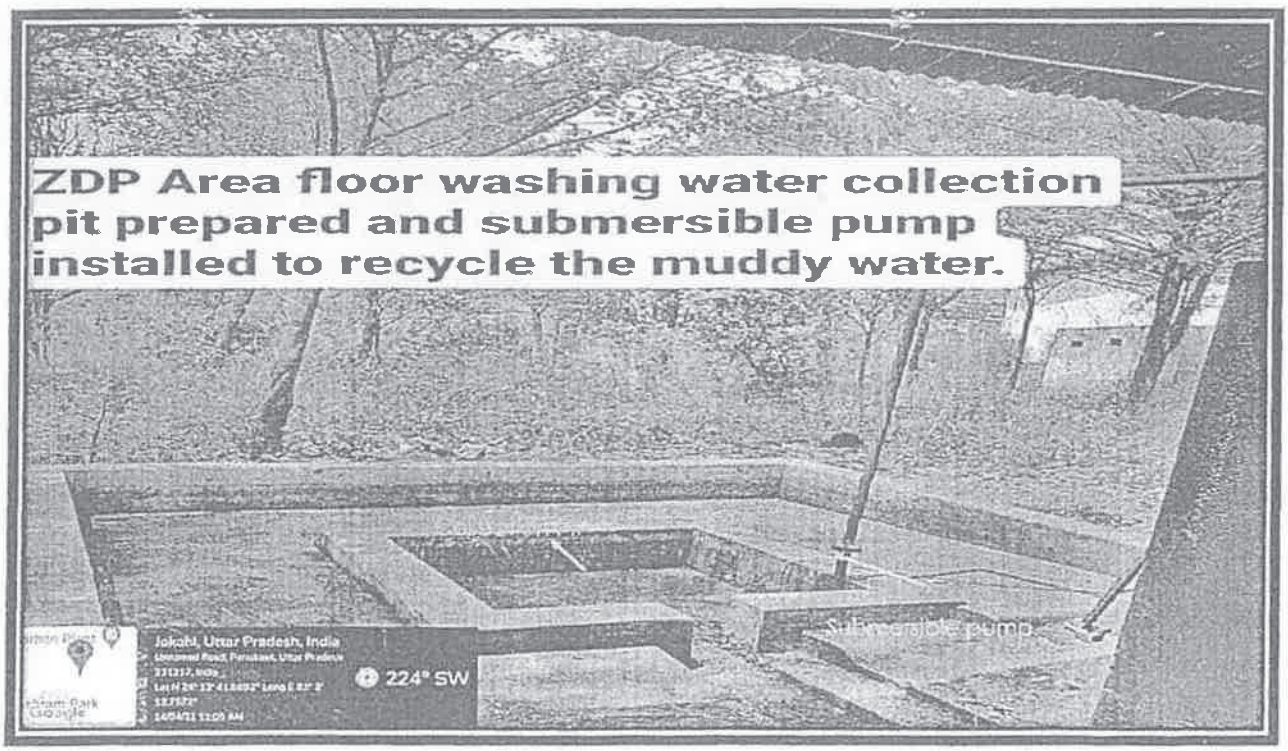
C/C

1 District Magestrate, Sonebhadra, UP
2. Regional officer, UP Pollution Control Board, Sonebhadra, UP

15-04-2021

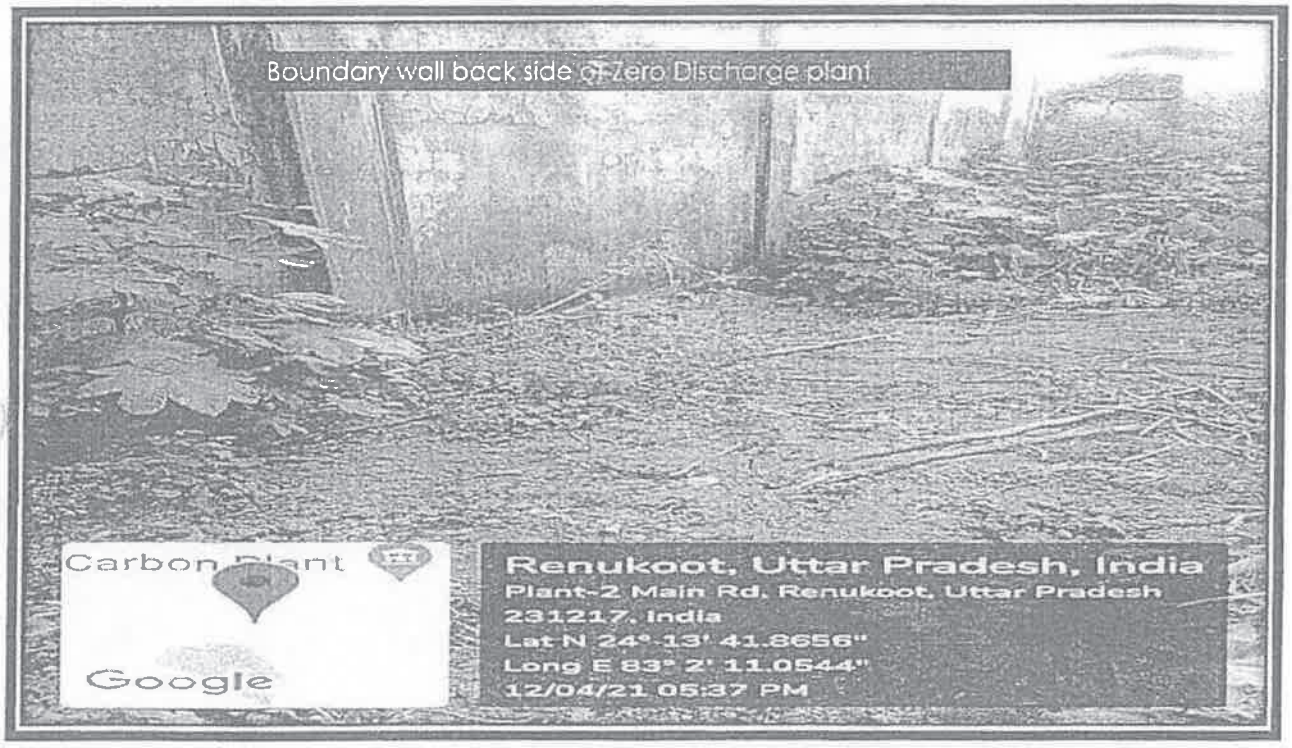
ANNEXURE-I





UNIT
RENUKOOT

ANNEXURE-IV



Continue.

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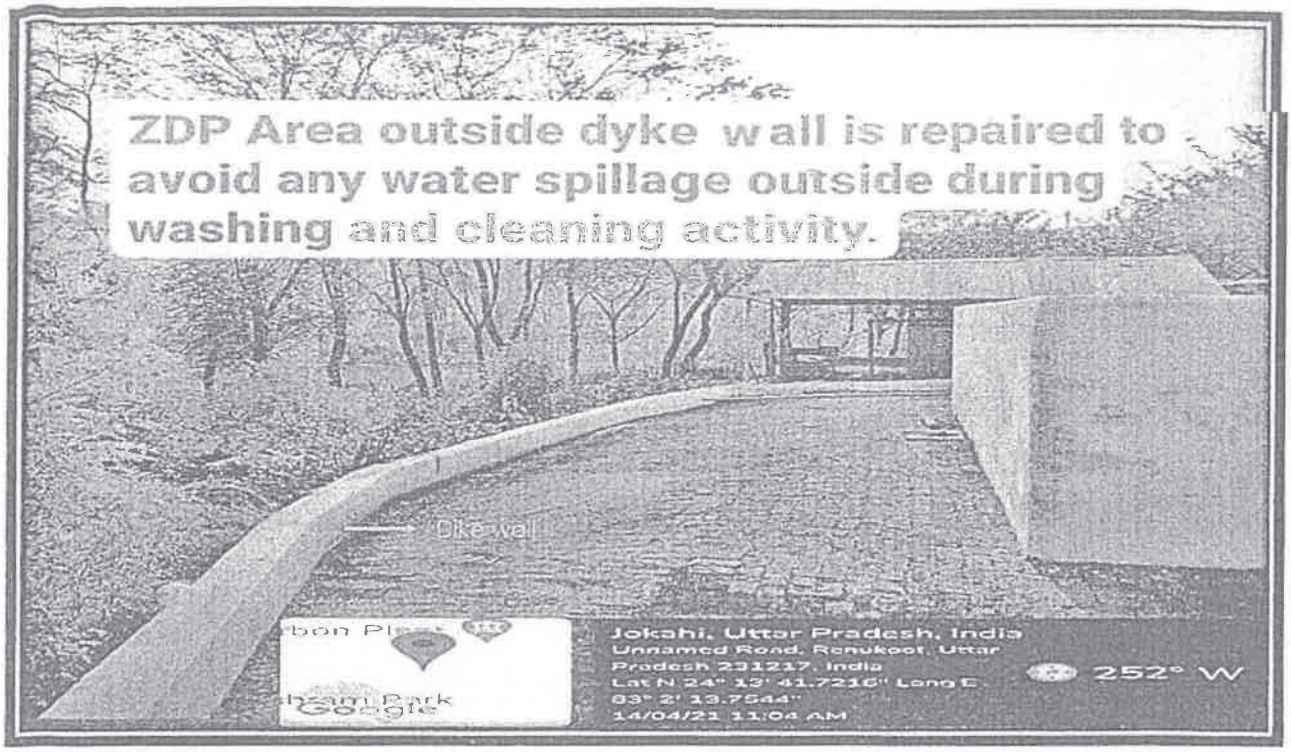
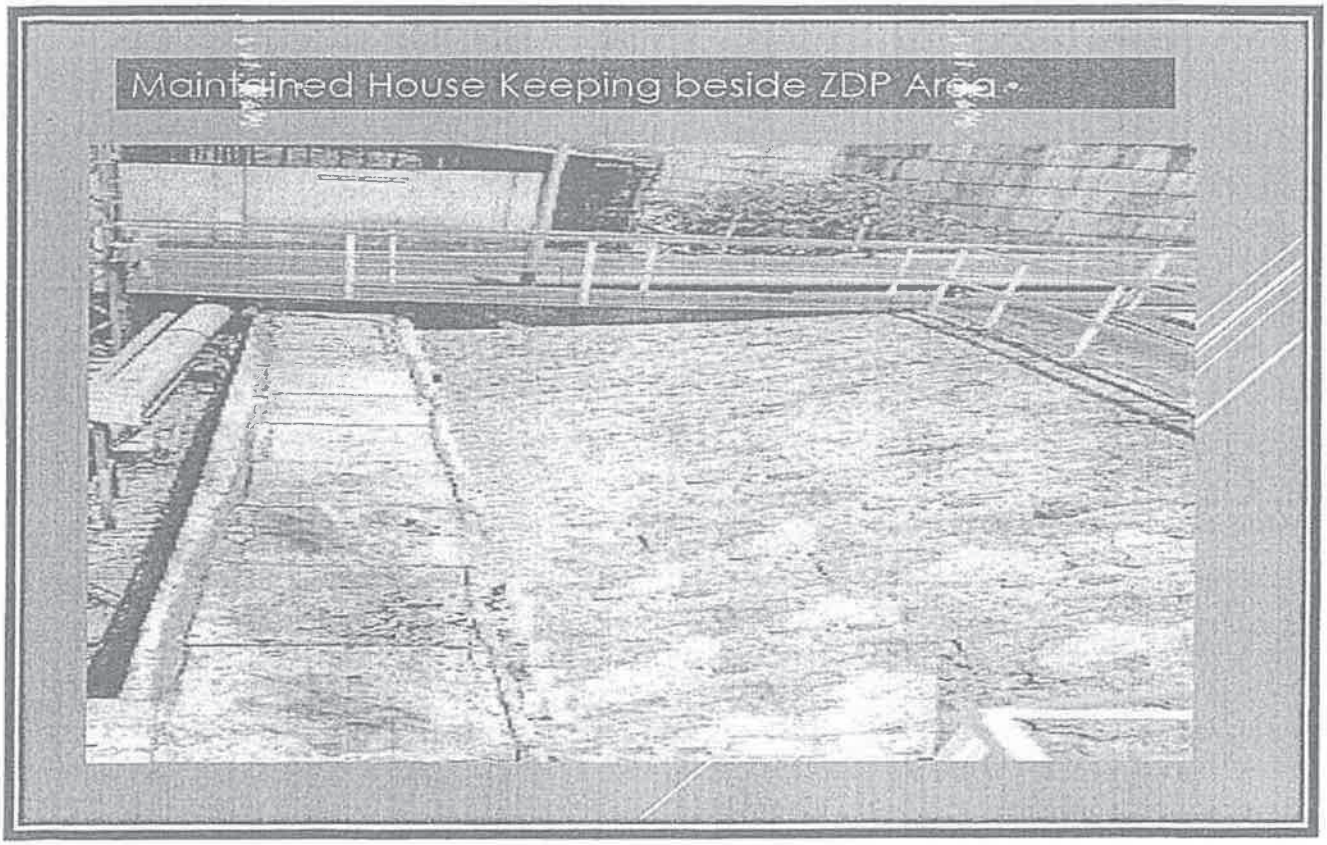
ANNEXURE-IV





O/C

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ADITYA BIRLA

BIRLA CARBON

ANNEXURE R-1/6

BC/UPPCB/July/2022

Date: 07.10.2022

To,
Member Secretary,
U.P. Pollution Control Board
T.C.-12th Floor, Vibhuti Khand Gomati Nagar
Lucknow (U.P.)

Ref: 1. SCN number 161072/c-2/Water-69/K.B. Notice/ Sonebhadra/21 Dated 24-03-2021
2. Our reply to Show Cause Notice bearing no. BC/UPPCB/2021 dated 14-04-2021
3. Request letter, dated 01/07/2022, for closing the show cause notice

Dear Sir,

This has reference to the show cause notice bearing no. 161072/c-2/Water-69/K.B. Notice/ Sonebhadra/21, dated 24/03/2021. The company submitted reply to the above-mentioned show Cause on 14/04/2021. Additionally, the company submitted a request letter for deciding in the matter on 01/07/2022.

Further, we visited UPPCB, Lucknow office on 22/09/2022 for discussion in the matter. In which, we clarified our point of view in the matter. Here, we put forth evidences in support of our humble submission.

1. The officials of Central Pollution Control Board and State Pollution Control Board, in their joint visit, on 09/02/2021, observed some water near boundary wall, inside the plant. The water reached there due to road & floor cleaning activity inside the plant. However, we recollected the accumulated water and recycled it for the use in production process.

   Sir, Birla Carbon is a global organisation and acts responsibly towards environment & society. We never discharge any effluent outside the plant premises. Rather, we recycle it for the use in our production process. However, we took the observation seriously and immediately improved our Zero liquid discharge plant within four days after the joint visit of the officials. We constructed dike wall and pit near ZLD plant to arrest any possible leakage in future. We completed the job on 12/02/2021. Kindly refer attached images of the ZLD plant in **Annexure 1.**

2. The Geotagged image of the boundary wall, mentioned in the show cause notice, is attached (**Annexure 2**) herewith for your reference and record. The said boundary wall area

11-10-2022

Birla Carbon India Private Limited
(Formerly known as SKI Carbon Black (India) Private Limited)
Unit : Renukoot
Murdhwa Indl. Area, P.O. Renukoot, Dist. Sonebhadra - 231 217, U.P., India
T +91 5446 252388 91 / 255020 | F +91 5446 252387 | W www.birlacarbon.com | CIN : U23201MH2013PTC241741

is dry and clean. The image was taken on 12/02/2021. Also, find attached geotagged photograph of the boundary wall as on 12/04/2021 in **(Annexure 3).**

3. Birla Carbon, Renukoot plant has installed "Zero Liquid Discharge" (ZLD) system with Lamella clarifier. We are recycling 100% of effluent water generated in the production process. Electromagnetic flow meter installed for recycled water. Online real time data is transmitted to CPCB, which includes quantity and quality of recycled water. Flow mater reading is being maintained in the manual logbook. Kindly refer copy of the logbook for use of recycled water in **Annexure 4.**

4. ZLD system has helped us to reduce use of fresh water significantly in the production process. A statement consisting quantity of treatment and quantity of consumption of recycled water is given in **Annexure 5**.

5. The Detailed scheme of waste water treatment & recycle system installed in our company is given in **Annexure 6**.

6. Further, request you to refer the site visit report of the professors of **Banaras Hindu University** (BHU) **dated 17/01/2021**, which supports our claim of zero liquid discharge company. A team of BHU was appointed by CPCB for site inspection at our plant.

Sir, we reassure you our commitment towards environment and society. Since, this unit is struggling to survive due to higher input cost, we request you to consider this while deciding in the matter. In view of the evidences submitted in the matter and our past record of 30 years, you are humbly requested to decide in the matter with empathy.

Thanking You,

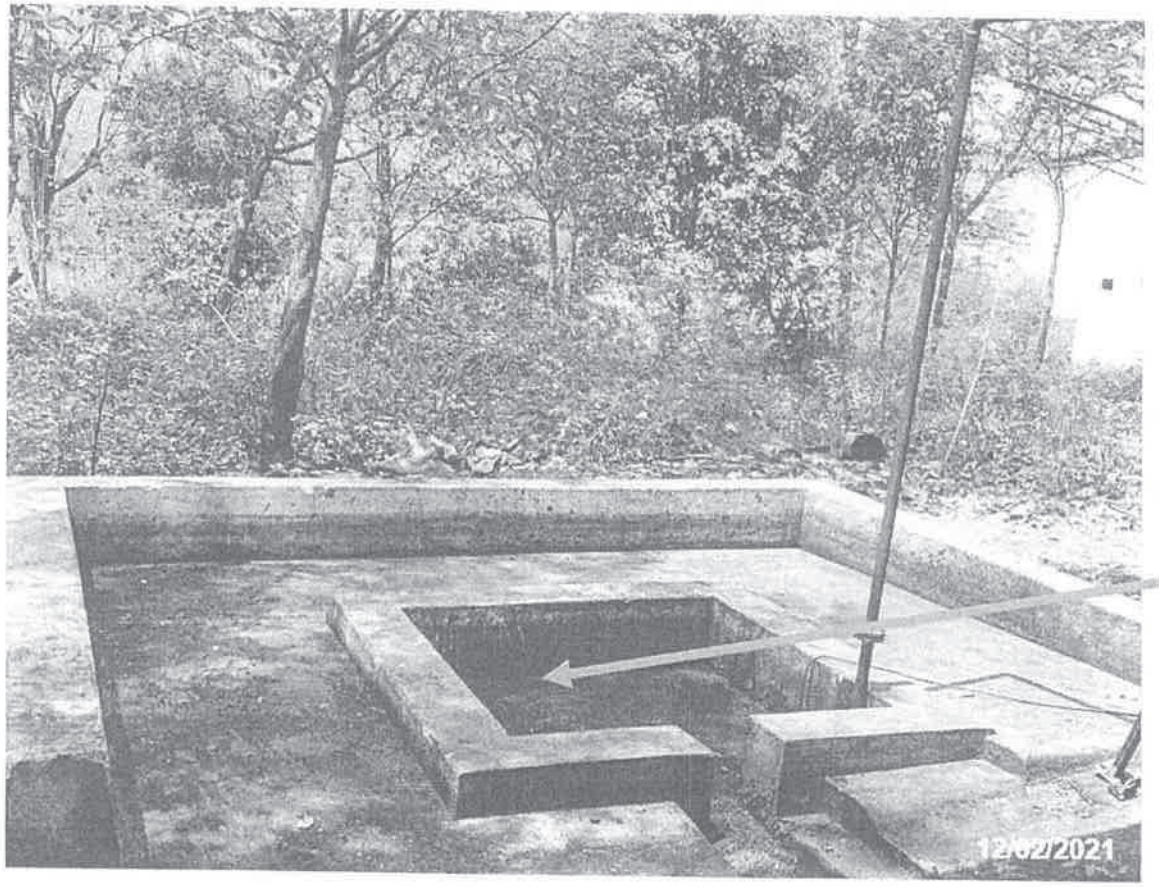
Yours Faithfully,
For Birla Carbon India Limited
Unit: Renukoot

Ravindra Kumar Raghuvanshi
Factory Manager/ Unit Head

Enclosure: Annexure 1, Annexure 2, Annexure 3, Annexure 4, Annexure 5.

Cc: 1. Chief Environmental Officer, Circle 2, UPPCB.
2. RO, Robertsganj

Annexure-I



ZDP Area floor washing water collection pit constructed on 12/02/2021 and submersible pump installed to recycle the leaked water.

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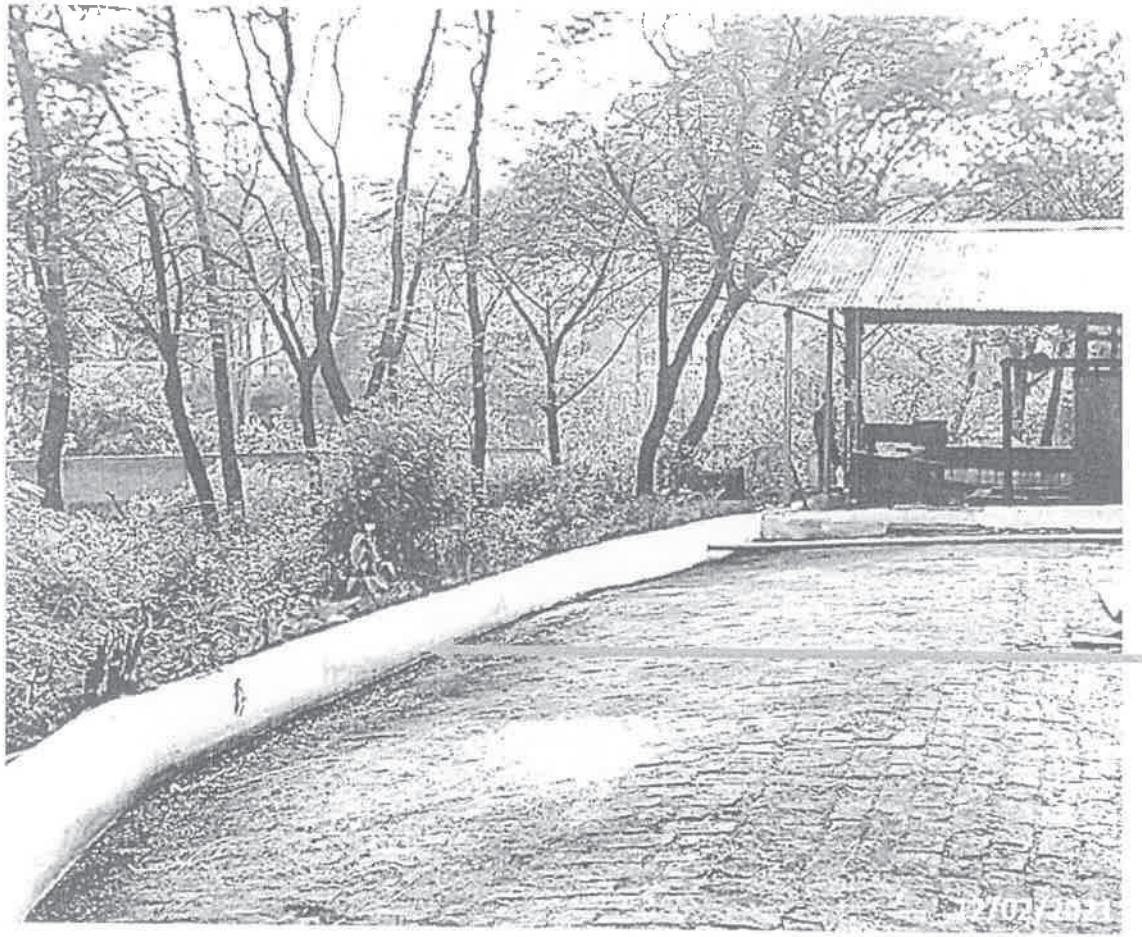
Annexure I



1. ZDP Area housekeeping improved by cleaning.

2. ZDP are covered by dike wall for arresting any possible leakages.

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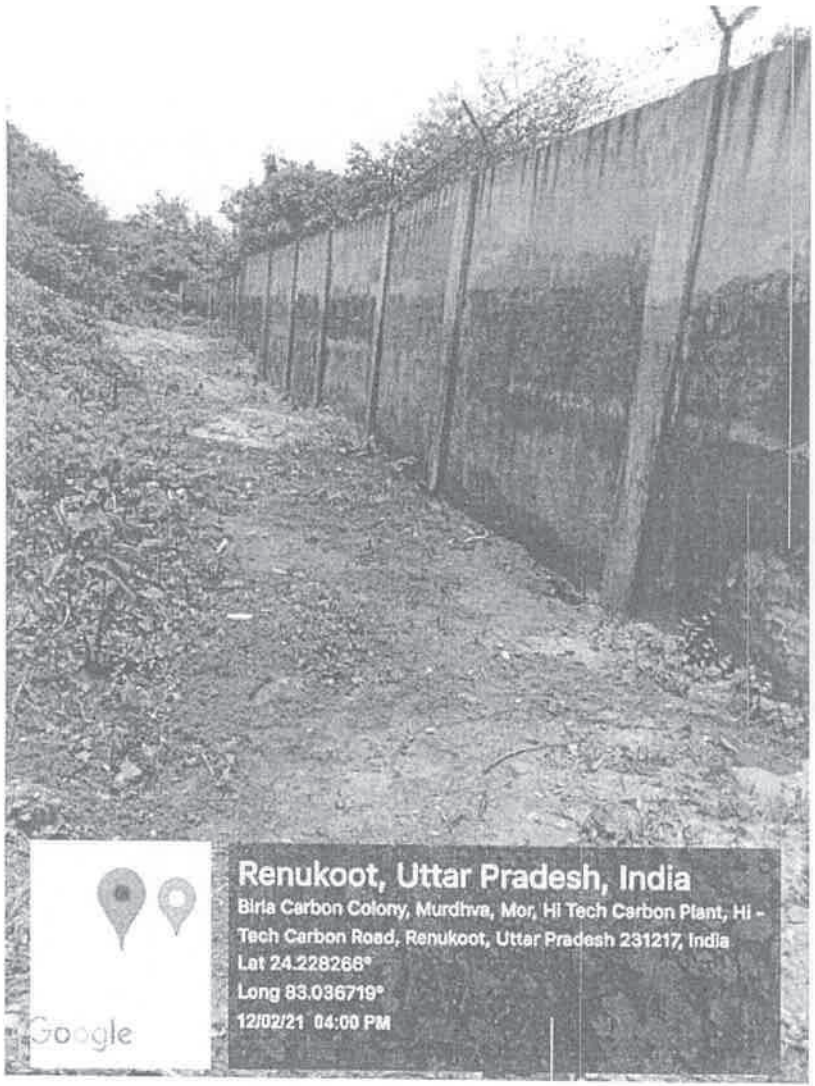
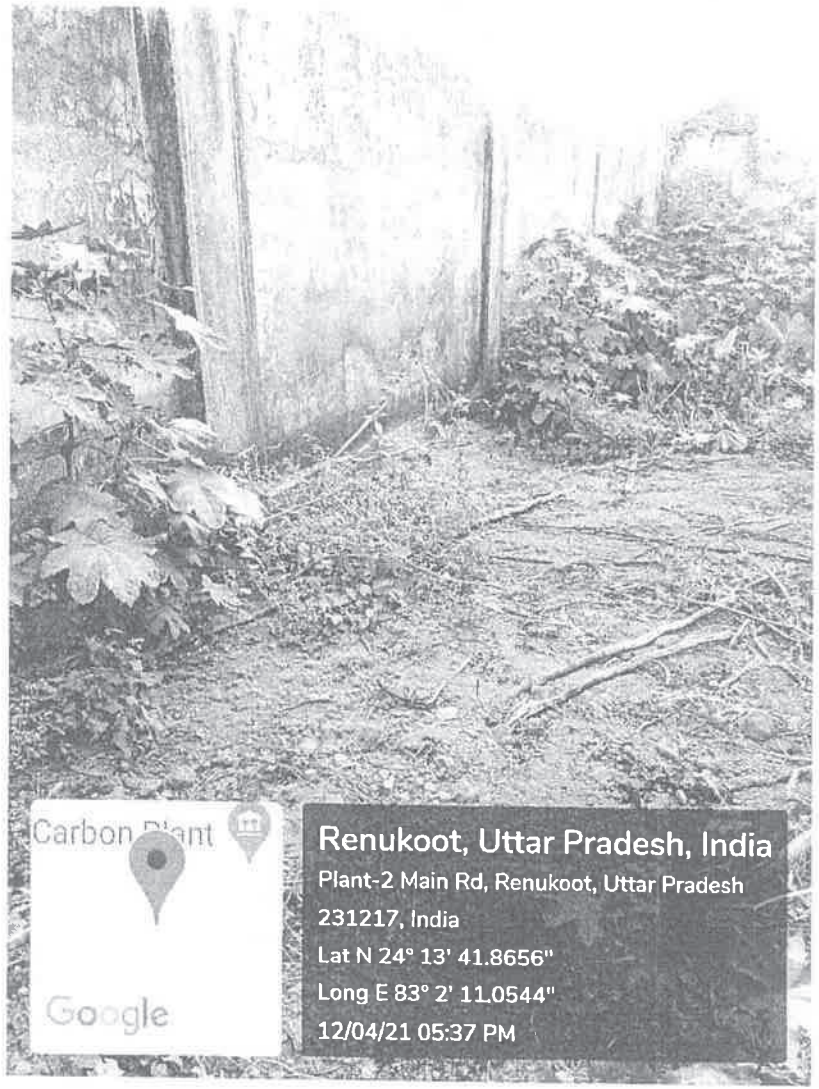
Annexure-2



1. Image of the location mentioned in the show cause notice with geo tagging.

2. The image was taken on 12/02/2021 after clearing the bushes.

Annexure 3



1. Image of the location mentioned in the show cause notice with geo tagging.

2. The image was taken on 12/04/2021

ANNEX. 2

Birla Carbon India Pvt. Ltd. Unit: Renukoot

ETP & STP treated water consumption for the FY 20-21

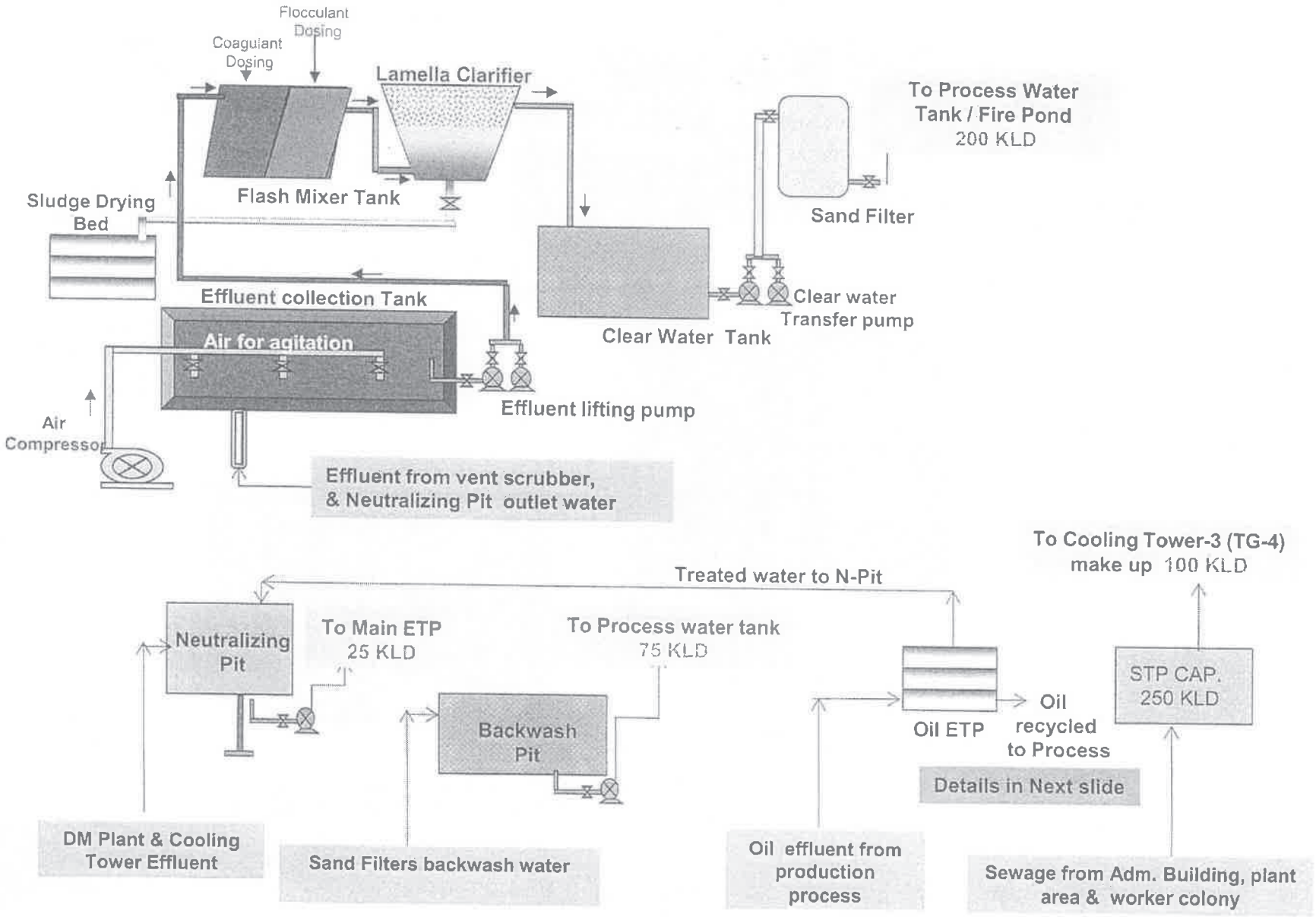
Month	Treated Water Quantity (KL)			Treated Water Consumption Quantity (KL)				Remark
	ETP	STP	Total Treated Water	Manufacturing Process	Plant Floor Washing	Cooling Tower Make-up	Total Treated water consumption	
Apr-20	0	0	0	0	0	0	0	Plant was stopped
May-20	2429	1828	4257	1457	972	1828	4257	Low Production rating
Jun-20	4514	2697	7211	2708	1806	2697	7211	Low Production rating
Jul-20	4766	2727	7493	2860	1906	2727	7493	
Aug-20	4658	2893	7551	2795	1863	2893	7551	
Sep-20	5034	3545	8579	3020	2014	3545	8579	
Oct-20	5120	3548	8668	3072	2048	3548	8668	
Nov-20	5163	3079	8242	3098	2065	3079	8242	
Dec-20	4447	3042	7489	2668	1779	3042	7489	
Jan-21	4924	3019	7943	2954	1970	3019	7943	
Feb-21	6140	2996	9136	3684	2456	2996	9136	
Mar-21	8083	2494	10577	4850	3233	2494	10577	

UNIT RENUKOOT

ADITYA BIRLA
BIRLA CARBON

Effluent Treatment Scheme & ZLD @ Birla Carbon-Renukoot

Water Recycled 400 KLD



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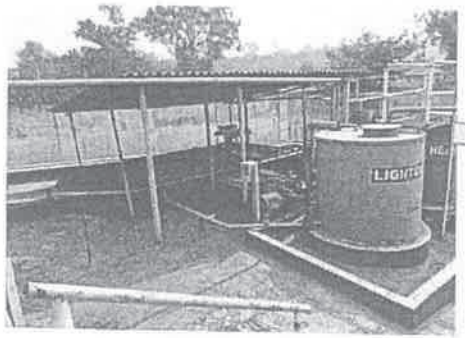
Birla Carbon- Renukoot OIL Effluent water management plant

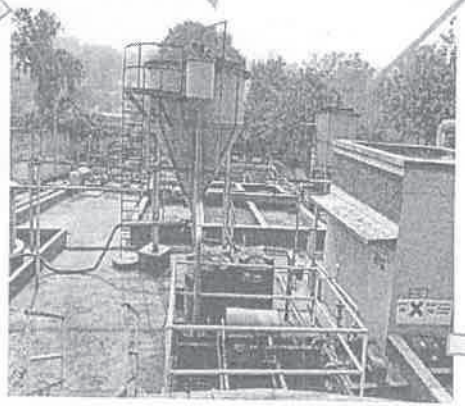
Details

Oil effluent Recovery system



IMHOFF Clarifier

DAFF Clarifier

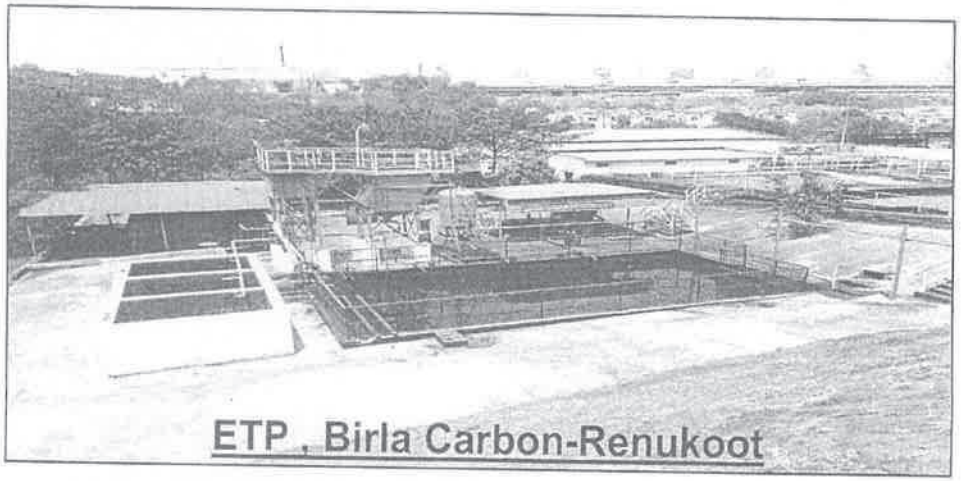


To Main ETP for Final Treatment

Process Tank

Water Quality to Process Tank

pH: 6.5.-8.5
TSS: 100 ppm Max
COD: 250 ppm Max.
BOD: 30 Max



ETP , Birla Carbon-Renukoot

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ETP System of Birla Carbon-Renukoot

PROCESS DESCRIPTION

The Effluent water from all over the plant collected in the drains is passed through oil & grease trap & finally gets collected in **Effluent collection pit.** An air distribution grid is provided at the bottom of the tank for air agitation on a continuous basis.

The Effluent through effluent lifting pumps is lifted into the **Flash Mixture Tank**. In the flask mixture there are provisions for dosing of two chemicals (Coagulant / Flocculent) to treat various impurities of the effluent.

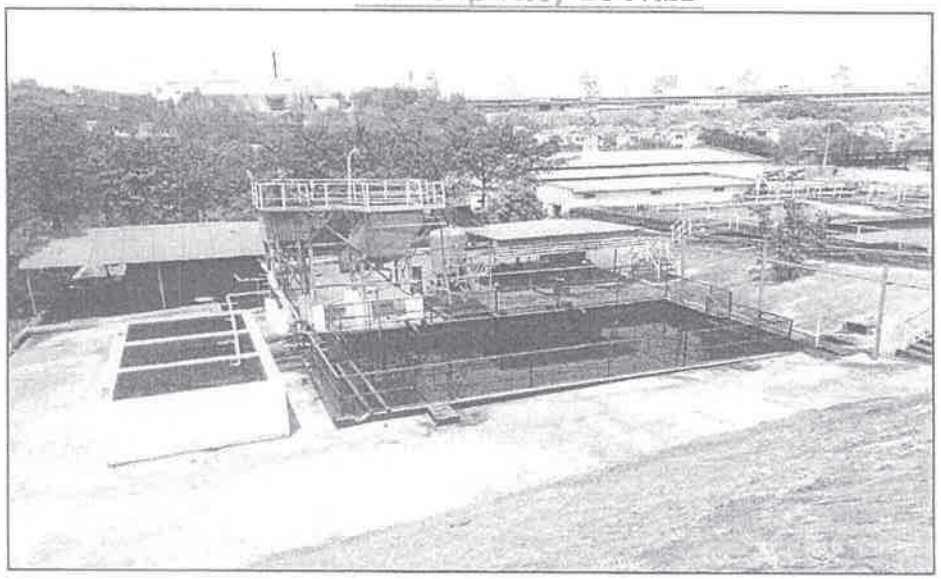
Chemically treated effluent water then overflows to **the Lamella Clarifier**.The chemically treated water from flash mixer is passed through the bottom of clarifier and clear water flows from the top launder.The slurry gets settled in the bottom of the clarifier which is periodically drained.

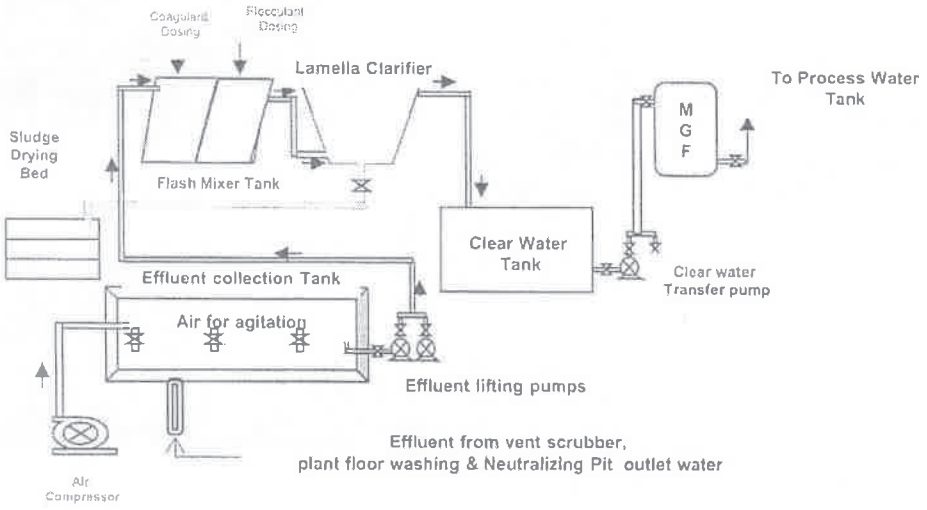
The treated water which over flows from the clarifier gets collected in the underground treated **Clear Water Tank.** The treated clear water is then lifted for tertiary treatment and fed into **Multigrade Filter.**
The Multi-Grade filter has Anthracite as filter media.

Final treated water from Multi-Grade filter is then taken to process water storage tank to be used in process as raw water.

Online monitoring of ETP outlet water quality is continuously done through Nevco Engg. & sent to CPCB . (pH, COD, BOD, TSS & flow)

ETP Capacity 250KLD





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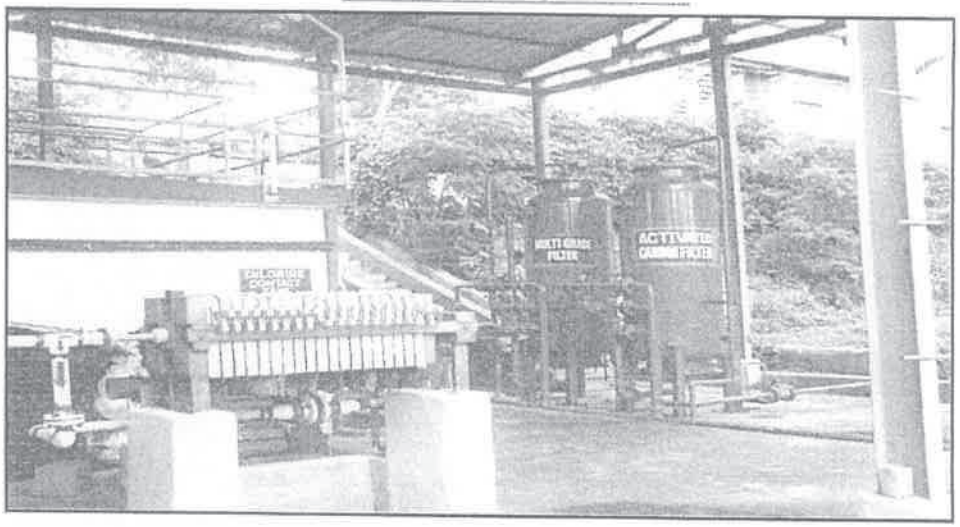
STP System of Birla Carbon-Renukoot

STP Capacity 250KLD



PROCESS DESCRIPTION

The sewage water from plant & worker colony collected in the drains is passed through oil & grease trap & finally gets collected in **Equalisation tank/ Collection tank.**

Coagulant dosing at the inlet of tube settler unit is done with a dosing pump on continuous basis. Air blower / compressors are also run on continuous basis for proper aeration of the bacteria in aeration tank.

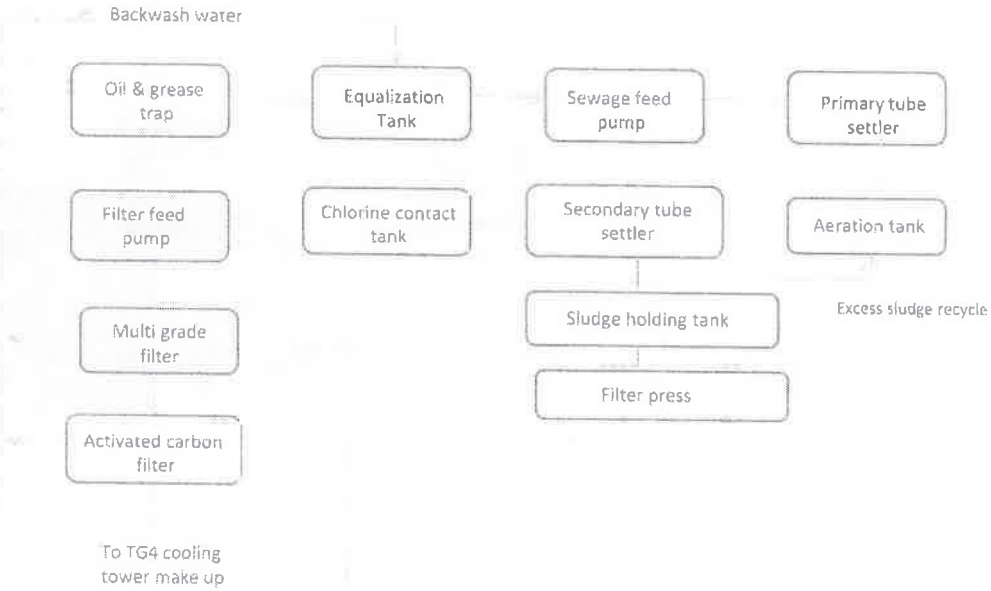
The flocculated material gets precipitated & settled down in the primary tube settler before water enters the aeration tank.

The suspended bacterial and particles gets settled down in the secondary clarifier and the sludge is periodically pumped back to aeration tank by sludge transfer pump.

The excess sludge developed in the system is bleed off to filter press section. The treated water is disinfected by dosing of 10% sodium hypo chlorite solution in the chlorine contact tank

Final treated water is then passed through Multi-Grade filter & then through Activated Carbon Filter and used in cooling tower make up water.

Online monitoring of STP outlet water quality is continuously done through Nevco Engg. systems & sent to CPCB . (pH, COD, BOD, TSS & flow)



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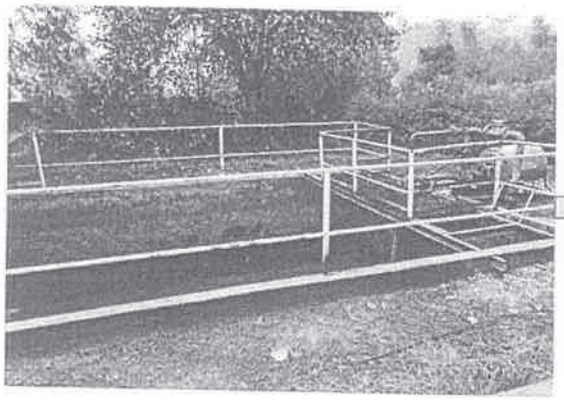
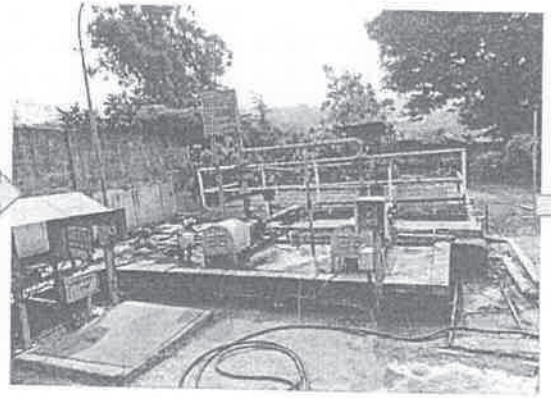
Birla Carbon- Renukoot waste water management plant
(Pictorial View)

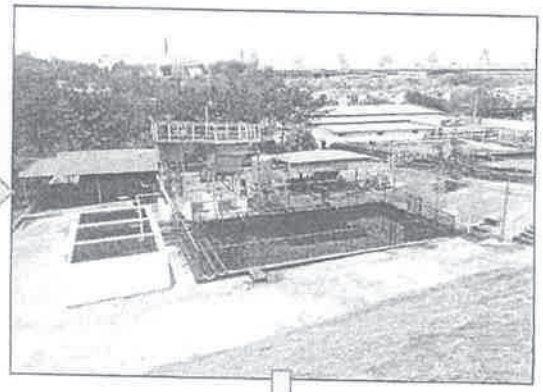
ETP I (Backwash Pit)

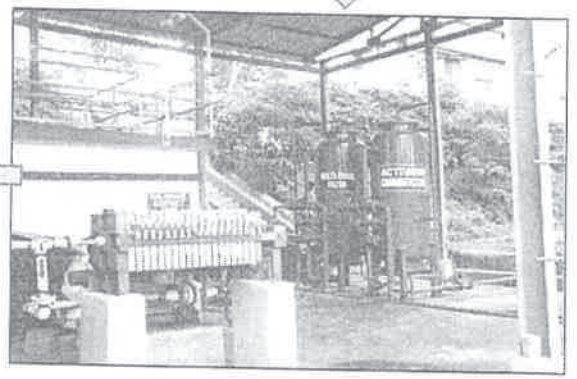


ETP II (DM Plant, Cooling Tower Effluent)

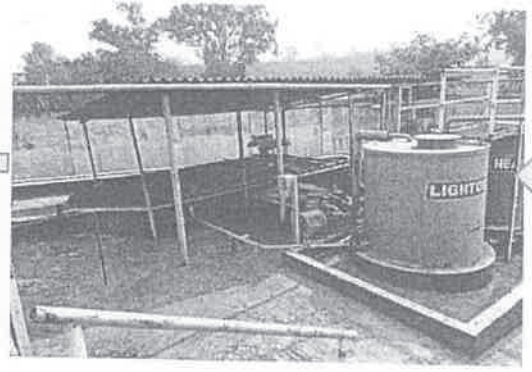


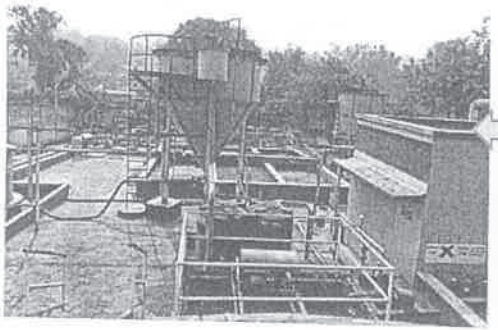
ETP Phase III
ZDP(Effluent from plant cleaning & process





STP
Sewage of Adm. Building & plant colony





Oil Pit Effluent Recovery system

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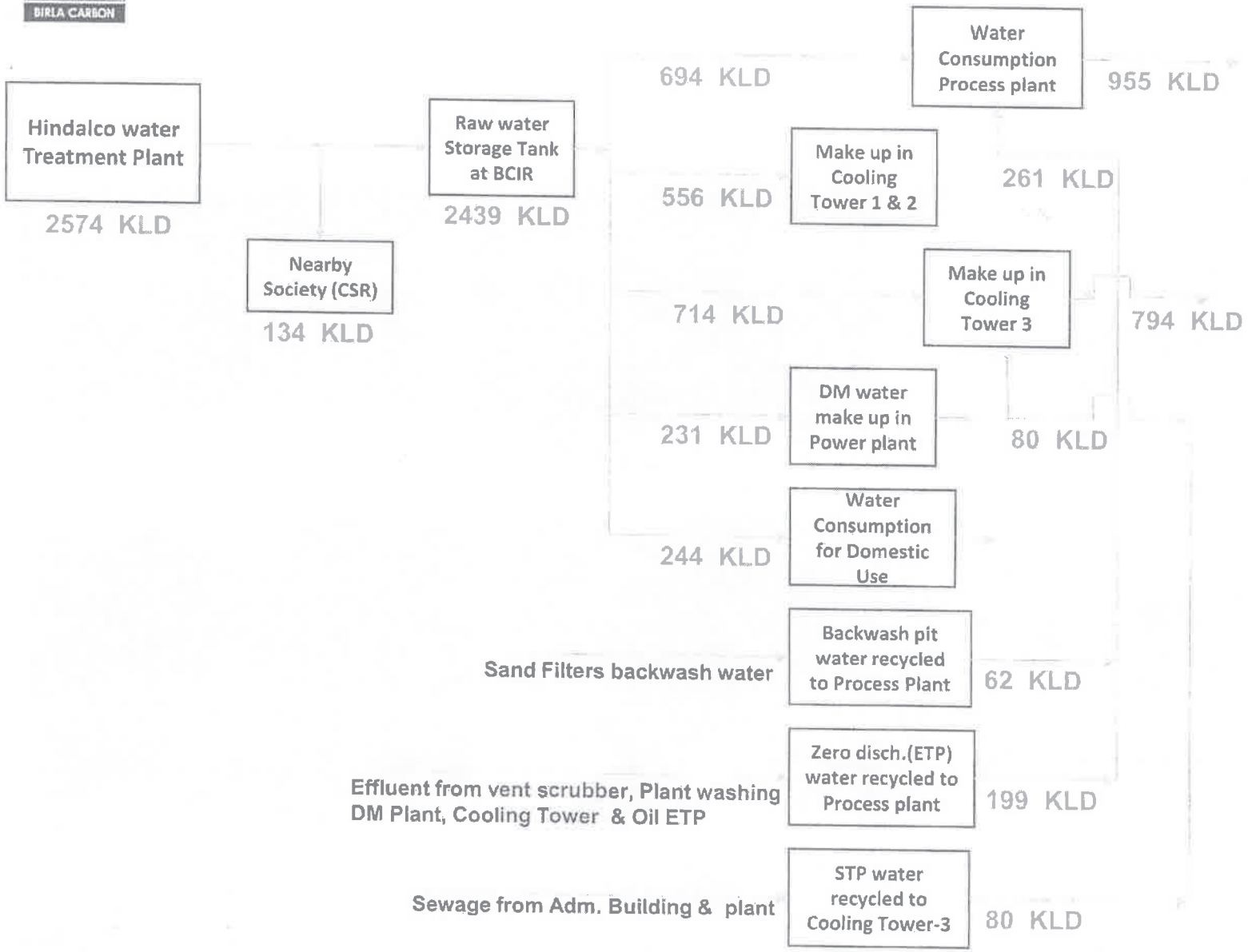
Treated / Recycled Water Management Scheme Birla Carbon- Renukoot



Mar'21

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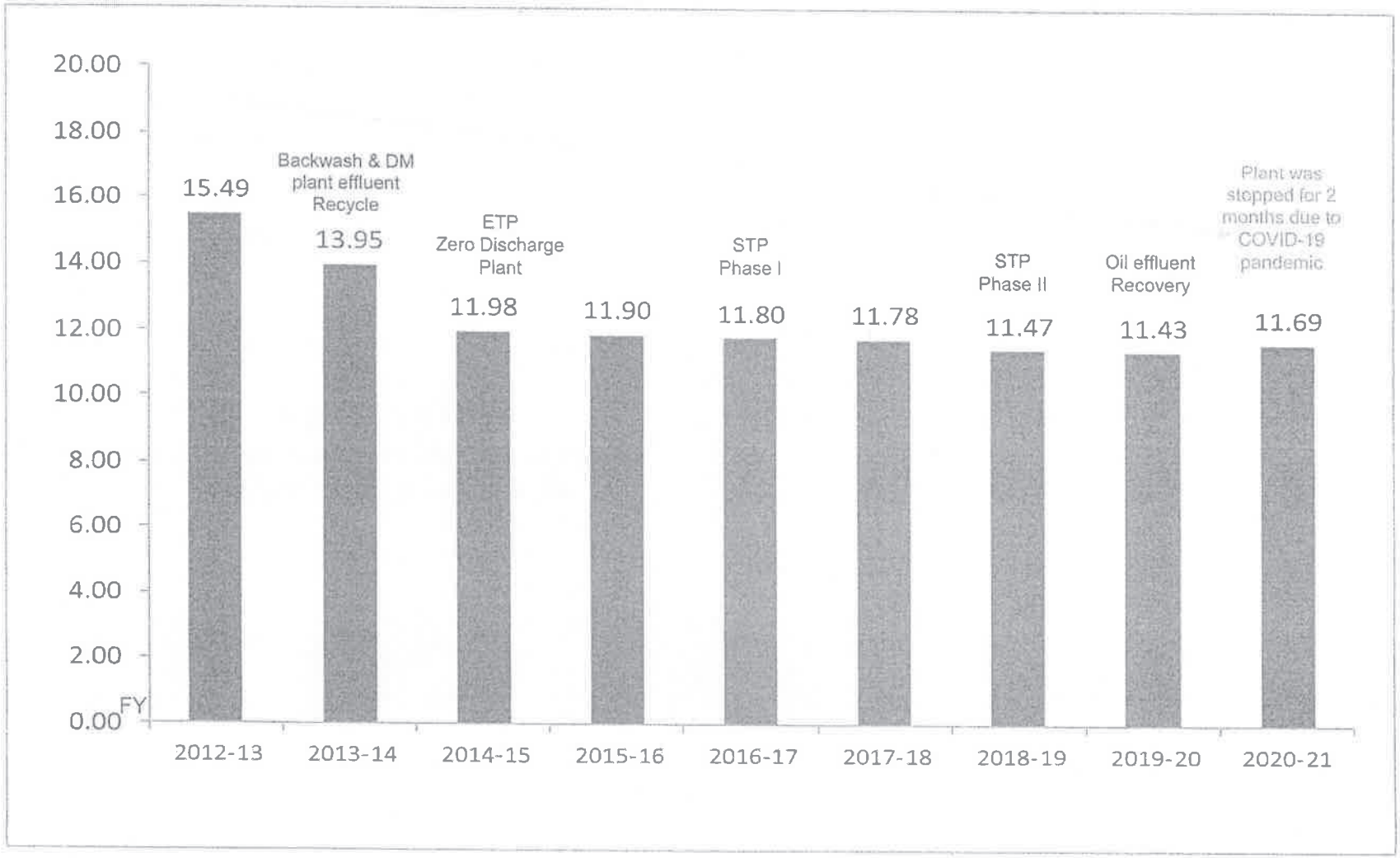
Birla Carbon-Renukoot Water Consumption
KL / MT CB prod.



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Proposed future plans to reduce water consumption @ Birla Carbon- Renukoot

Proposed Future Plans to reduce water consumption

S.No	Area	Timeline	Remarks
1	Feasibility study to reduce water consumption in process areas like pelletizers & Quenching area	Mar'23	Feasibility study is being done
2	Rain water harvesting in plant	Dec'23	Feasibility study & data collection is being done in rainy season (2021)
3	Replacement of water cooled condenser with air cooled condenser in TG area	Dec'23	Feasibility study will be done with TG OEM

TRUE COPY

From: Deepak Singh
To: ms@uppcb.in
Cc: Vanita Bhargava; Nikitha Shenoy; Sushil Dogra
Subject: OA NO. 336 of 2023 | PANKAJ SRIVASTAVA VERSUS BIRLA CARBON INDIA PRIVATE LIMITED
Date: 28 November 2023 12:07:17
Attachments: AFFIDAVIT 28.11.2023.pdf

Dear Sir/Madam

Please find attached Additional Affidavit being filed on behalf of Respondent (**BIRLA CARBON INDIA PRIVATE LIMITED**) in OA 336 of 2023 in pursuance of the NGT order dated 9.10.2023.

Please acknowledge the receipt.

Regards
Deepak Singh
Court Clerk
Advocate for Respondent
9911180884